Schedule - 2

Chapter-wise Export Policy

ITC (HS), 2018
SCHEDULE 2 – EXPORT POLICY

TABLE-A

GOODS FALLING IN MORE THAN ONE CHAPTER OF ITC (HS) CLASSIFICATION

NOTE 1

(i)The term "Wild Animal" and Animal Article would have the same meaning as defined in the Wild Life (Protection) Act, 1972.

S.No.	Chapter	Item Description	Policy	Policy Conditions
1	0106 0208 0210 0300 0407 0408 0410 0502 0504 0505 0506 0507 0508 0509 0510 0511 1504 1506 1516 1517 1518 1600 3000	All wild animals, animal articles including their products and derivatives excluding those for which ownership certificates have been granted and also those required for transactions for education, scientific research and management under Wild Life (Protection) Act, 1972 including their parts and products.	Prohibited	Not permitted to be exported.
2				**Deleted** vide Notification No.13/(2004-2009) dated 31.12.2004
3	50, 51, 52, 54, 55, 60, 61, 62, 63	Dress materials/ready made garments fabrics/textile items with imprints of excerpts or verses of the Holy Quran	Restricted	Exports permitted under licence.

4[1]				**Deleted** vide Notification No. 5/2015-20 dated 24.04.2017.
5[2]		Special Chemicals, Organisms, Materials, Equipments & Technologies (SCOMET) items as specified in Appendix-3 of this Schedule	Prohibited / Restricted	a. Exports would be governed as per the conditions indicated in Appendix-3 of this Schedule. b. Export of items specified in Schedule. Category 0 of the SCOMET list is governed by the extant provisions of the Atomic Energy Act 1962 as amended and rules, regulations, guidelines and resolutions issued under the said Act. Unless otherwise prohibited, export may be permitted against an authorization granted by the Department of Atomic Energy.
6.	Any Chapter	Samples/ Exhibits of goods included in Schedule 2	Free	Samples/exhibits of goods including those in Schedule 2 of this book, except all prohibited items, and all items specified in Appendix-3 to Schedule 2 (SCOMET) , restricted items, and items in Chapter 29, 93 and 97
7	Any Chapter	Any other item whose exports are regulated by Public Notice issued by the Director General of Foreign Trade in this behalf	Free	Subject to conditions as notified in the respective Public Notice
8	All Chapters	All Items	Prohibited/ Restricted/ Free	Export of goods including plant & plant products

[1] As per Notification No. 5/2015-20 dated 24.04.2017

[2] As per Notification No. 5/2015-20 dated 24.04.2017

				using wood packaging material such as pellets, dunnage, crating, packing blocks, drums, cases load boards, pellet collars and skids etc. shall be allowed subject to compliance of International Standards for Phytosanitary Measures [ISPM]- 15.
8(A)	57	Handmade Woolen Carpets including other floor coverings like Woolen Durries, Druggets, Gabbas, Namdhas and Shaggy	Free	Export shall not be permitted on the basis of Documents against Acceptance(D/A) **Unless** (a) Such export is covered either by Bank Guarantee or ECGC Guarantee **or** (b) Such export is to own Subsidiaries/ own Trading Companies/ own Office-cum-warehouses. [Notification No. 5(RE-2012)/2009-2014 dated 02.07.2012 read with Notification No. 14(RE-2012)/2009-2014 dated 28.08.2012]
8(B)	Any Chapter	Handicraft items	Free / Restricted (as applicable)	Export shall not be permitted on the basis of Documents against Acceptance(D/A) **Unless** a) Such export is covered either by Bank Guarantee or ECGC Guarantee **or** b) Such export is to own Subsidiaries/ own Trading Companies/ own Office-cum-warehouses. [Notification No. 5(RE-2012)/2009-2014 dated 02.07.2012 read with

				Notification No. 14(RE-2012)/2009-2014 dated 28.08.2012]
8(C)				Deleted vide Notification No. 14(RE-2012)/2009-2014, dated 28.08.2012

ITC (HS), 2018
SCHEDULE 2 – EXPORT POLICY

TABLE - B

GOODS FALLING WITHIN SPECIFIC CHAPTERS OF ITC (HS) CLASSIFICATION

CHAPTER -1

LIVE ANIMALS

NOTE: 1

The term "Cattle" covers cows, oxen, bulls and calves

NOTE: 2

Export of wild animals and their products as defined in Wild Life (Protection) Act, 1972 including their part prohibited. See restrictions in Part A for details.

NOTE: 3

Germplasm of cattle is classified in heading 0511

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
9	0101 21 00 0101 29 10 0101 29 90	u	Live Horses – Kathiawari, Marwari and Manipuri breeds	Restricted	Exports permitted under licence.
10	0102 21 10 0102 21 20 0102 29 10 0102 29 90 0102 31 00 0102 90 10 0102 90 90	u	Live Cattle and buffaloes	Restricted	Exports permitted under licence.
11	0106 13 00	u	Camel and other camelids (Camelidae)	Restricted	Exports permitted under licence
12	0106 31 00 0106 32 00 0106 33 00 0106 39 00	u	Live exotic birds except the following species of exotic birds, policy of which is indicated against each	Prohibited	Not permitted to be Exported
13	0106 32 00	u	(i)Albino budgerigars	Free	Subject to pre-shipment Inspection

14	0106 32 00	u	(ii) Budgerigars	Free	Subject to pre-shipment Inspection
15	0106 39 00	u	(iii) Bengali finches	Free	Subject to pre-shipment inspection
16	0106 39 00	u	(iv) White finches	Free	Subject to pre-shipment inspection
17	0106 39 00	u	(v) Zebra finches	Free	Subject to pre-shipment inspection
18	0106 39 00	u	(vi) Jawa sparrow	Restricted	Exports permitted under license. A certificate from the Chief Wildlife warden of the concerned State from where exotic birds (Jawa Sparrow) have been procured to the effect that the birds to be exported are from Captive Bred Stock. Exports if allowed shall be subject to pre-shipment inspection and CITES certificate.

CHAPTER 2

MEAT AND EDIBLE MEAT OFFAL

NOTE: 1

Beef includes meat and edible offal of cows, oxens and calf

NOTE: 2

Offal includes heart, liver, tongue, kidneys and other organs.

NOTE: 3

The export of chilled and frozen meat shall be allowed subject to the provision specified to the gazette notification on raw meat (chilled and frozen) under Export (Quality Control and Inspection) Act, 1963. Offals of buffalo too are subject to the same conditions of quality control and inspection. Laboratories duly recognized by APEDA , as well as in-house laboratories attached under the abattoirs cum meat processing plant registered with APEDA and Agency approved labs, may also be used to conduct the necessary tests for confirmation of quality under the supervision of the designated veterinary authority of the State. On the basis of these test and inspections carried out by Veterinarians, duly registered under the Indian Veterinary Council Act, 1984, employed by the exporting unit and supervised by the designated veterinary authority of the state, the veterinary Health Certificate may be issued by the designated authorities of the state.

NOTE: 4

Export of canned meat products shall be subject to pre shipment inspection either by the State Directorate of Animal Husbandry or Export Inspection Agency or Directorate of Marketing and Inspection Government of India or Municipal Corporation of Delhi (MCD) in accordance with either the standards prevalent in the exporting country or standards prescribed under the Meat Food Products Order, 1973 under Export (Quality Control and Inspection) Act, 1963 or orders made there under.

NOTE: 5

Exports of gonads and other reproductive organs of buffaloes and the germplasm of cattle and buffaloes in heading 0511 require an export licence.

NOTE: 6

Export of meat and meat products will be allowed subject to the exporter furnishing a declaration, attached with copies of valid APEDA Plant Registration Certificate(s) to the customs at the time of export that the above items have been obtained / sourced from an APEDA registered integrated abattoir or from APEDA registered meat processing plant which

sources raw materials exclusively from APEDA registered integrated abattoir/abattoir.

NOTE: 7

On the cartons for export of meat, the following details shall compulsorily be mentioned:-

(i) Name of the Product.

(ii) Country of Origin

(iii) APEDA Plant Registration No.

(iv) Name of the exporter.

NOTE: 8

The designated veterinary authority of the State where meat processing unit is located, may issue the certificate on the basis of the inspections carried out by Veterinarians duly registered under the Indian Veterinary Council Act 1984 employed by the exporting unit and supervised by the designated veterinary authority of the State. The Inspection Fee prescribed under the Export of Raw Meat (Chilled/Frozen) (Quality control and Inspection) Rules, 1992 shall continue to be paid by the exporting unit to the Agency as currently applicable.

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
19	0201 10 00 0201 20 00 0201 30 00 0202 10 00 0202 20 00 0202 30 00	**Kg**	Beef of cows, oxen and calf	Prohibited	Not permitted to be exported
20	**0201**	kg	Meat of buffalo (both male and female) fresh and chilled.		
	0201 10 00		Carcasses and half carcasses	Prohibited	Not permitted to be exported.
	0201 20 00		Other cuts with bone in.	Prohibited	Not permitted to be exported

	0202 0202 10 00 0202 20 00		Meat of buffalo (both male and female) frozen Carcasses and half carcasses. Other cuts with bone in	Prohibited Prohibited	Not permitted to be exported. Not permitted to be exported.
21	0201 30 00 0202 30 00	kg	Boneless meat of buffalo (both male and female) fresh and chilled Boneless meat of buffalo (both male and female) frozen.	Free	1. Export allowed on production of a certificate from the designated veterinary authority of the State, from which the meat or offals emanate, to the effect that the meat or offals are from buffaloes not used for breeding and purposes. 2. Quality control and inspection under Note 3 and 4 respectively as well as condition stipulated at Note 6 and 8 above are required to be fulfilled.
22	0204 10 00 0204 21 00 0204 22 00 0204 23 00 0204 30 00 0204 41 00 0204 42 00 0204 43 00	kg	Meat of Indian sheep	Free	Quality control and inspection under Note 3 and 4 respectively as well as condition stipulated at Note 6 above are required to be fulfilled.
23	0204 50 00	kg	Meat of Indian Goat	Free	Quality control and inspection under Note 3 and 4 respectively as well as condition stipulated at Note 6

					above are required to be fulfilled.
24	0206 10 00 0206 21 00 0206 22 00 0206 29 00 0210 20 00	kg	Beef in the form of offal of cows, oxen and calf	Prohibited	Not permitted to be Exported.
25	0206 10 00 0206 21 00 0206 22 00 0206 29 00 0210 20 00	kg	Offal of buffalo except gonads and reproductive organs	Free	1.Export allowed on Production of a certificate from the designated veterinary authority of the State, from which the meat or offals emanate, to the effect that the meat or offals are from buffaloes not used for breeding and milch purposes. 2. Quality control and inspection under Note 3 and 4 respectively as well as condition stipulated at Note 6 and 8 above are required to be fulfilled.
26	0206 80 10 0206 90 10	kg	Offal of Indian sheep	Free	Quality control and inspection under Note 3 and 4 respectively as well as condition stipulated at Note 6 and 8 above are required to be fulfilled.
27	0206 80 10 0206 90 10	Kg	Offal of Indian Goat	Free	Quality control and inspection under Note 3 and 4 respectively as well as condition stipulated at Note 6 and 8 above are required to be fulfilled.

CHAPTER 3
FISH AND CRUSTACEANS, MOLLUSCS AND OTHER AQUATIC INVERTEBRATES

NOTE: 1

The term "Marine Products" in this Chapter covers all the eight digit Exim Codes in the Chapter of the ITC(HS) Classification of Export and Import items. All marine species that have been included in the Schedules of the Wild Life (Protection) Act, 1972 are prohibited for exports and other species listed in CITES are subject to the provisions of the CITES.

S.No	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
28	0300 00 00	Kg	Marine species and products except the following	Free	Subject to pre shipment quality inspection as may be specified by the Government through a notification.
29	0300 00 00	Kg	Those species (and their parts, products and derivatives) mentioned in the Schedules of the Wild Life (Protection) Act, 1972.	Prohibited	Not permitted to be exported.
30	0302 89 30 0303 89 50		Fresh or Chilled or Frozen silver pomfrets of weight less than 300 gms.	Restricted	Exports permitted under licence.
31	0303 79 99	Kg	Beche-de-mer	Prohibited	Not permitted to be exported *irrespective of its size*.
31A	0302 9210	Kg	Shark fins of all species of shark	Prohibited	Not permitted to be exported [Notification No. 110/2009-14 dated 06.02.2015]
32	0306 11 00 0306 12 10 0306 12 90 0306 31 00 0306 32 00	Kg	Lobsters except undersized ($) rock lobster and sand lobster variety below	Free	
33	0306 11 00 0306 31 00	Kg	Panulirus polyphagus 300 gm as whole chilled live or frozen, 250 gm as whole cooked; 90 gm as tail	Prohibited	Not permitted to be exported

34	0306 11 00 0306 31 00	kg	Panulirus homarus 200gm as whole live, chilled or frozen, 170 gm as whole cooked, 50 gm as tail	Prohibited	Not permitted to be exported
35	0306 11 00 0306 31 00	Kg	Panulirus Ornatus 500gm as whole live/chilled or frozen; 425 gm as whole cooked; 150gm as tail	Prohibited	Not permitted to be exported
36	0306 12 10 0306 12 90 0306 32 00	Kg	Sand Lobster: Thenus orientalis 150 gm as whole; 45 gm as tail	Prohibited	Not permitted to be exported

Export Licensing Note of Chapter 3

NOTE: 1

A consignment/ lot is considered to be undersized if it contains specified species any piece of which has a weight less than that indicated against the species or has been processed out of or obtained from individual pieces of the species weighing less than the minimum weight indicated against the species.

NOTE:2

"as tail" means without head.

CHAPTER 4

DAIRY PRODUCE; BIRD'S EGGS; NATURAL HONEY; EDIBLE PRODUCTS OF ANIMAL ORIGIN, NOT ELSEWHERE SPECIFIED OR INCLUDED

NOTE: 1

The expression "milk" means full cream milk of partially or completely skimmed milk.

S.No	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
37	0409 00 00	Kg	Natural Honey	Free	Export of honey to USA and European Union (EU) shall be allowed subject to the following conditions: 1. Honey exported shall be 'wholly obtained' Indian origin honey only, and; 2. No blending of Indian honey shall be permitted with honey originating from any other country."
38	0402	Kg	Milk and Cream, concentrated or containing added sugar or other sweetening matter including Whole Milk Powder, Dairy Whitener and Infant Milk Foods	Free	[Notification No. 25(RE-2012)/2009-2014 dated 22.11.2012]
38.01	0402 10 10	Kg	Skimmed Milk Powder	Free	[Notification No. 2(RE-2012)/2009-2014 dated 08.06.2012]

Note : 1

Export of 1600 MTS of Milk Powder per annum to Bhutan (as per Calendar year i.e. 1st January to 31st December) will be exempted from any export ban.

CHAPTER 5
PRODUCTS OF ANIMAL ORIGIN

NOTE: 1

Export of wild animals and their parts and products as covered in Wild Life (Protection) Act, 1972 and CITES are prohibited and other species listed in CITES are subject to the provisions of the CITES. See restrictions in Table A for detail.

S. No.	Tariff Item	Unit	Item Description	Export Policy	Policy Conditions
38A	0502 10 10 0502 10 20	Kg.	Pig Bristles & Hair	Free	Export allowed freely but export to European Union allowed subject to the following conditions: (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, plant approval number, nature of export product, quantity, invoice number and date, port of loading (Name of the port) and destination. (ii) After the shipment is made, the exporter shall also provide a 'Production Process Certificate" and/or 'Health Certificate' to the buyer consignment-wise, to be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India.

					[Notification No. 34/2015-20 dated 13.01.2017]
39	0506 10 49 0511 99 99	Kg	Human skeletons	Prohibited	Not permitted to be Exported.
40	0506 10 19 0506 10 29 0506 10 39 0506 10 49 0506 90 19 0506 90 99 0511 99 99 0507 90 30 0507 90 50 0507 90 90 0510 00 05100099	Kg	Bone and bone products Bone and Bone Products, horn and horn products hooves and hoof products Bile, whether or not dried : Glands and Other products sourced only from Buffalo used in the preparation of pharmaceutical products, fresh, chilled, frozen or otherwise provisionally preserved including, Placenta, Sodium tauroglycocholate, Bezoar, Goolochan, Gallstone, etc.	Free	Export allowed freely but export to European Union allowed subject to the following conditions (excluding bone meal, horn meal and hoof meal) : (i) A 'Shipment Clearance Certificate is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a "Production Process Certificate" and/or "Health Certificate" consignment-wise, to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandary, Dairying and Fisheries, Ministry of

			Other		Agriculture and Farmers Welfare, Government of India. [Notification No. 34/2015-20 dated 13.01.2017]
41	05061019 05061029 05061039 05061049 05069019 05069099 05119999	Kg.	Bone and bone products, including Ossein intended to be used for Human Consumption	Free	Export allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination. (ii) **"After the shipment is made, the exporter shall also provide a "Health Certificate" consignment wise to the buyer having details of the product with HS code, packaging, its origin, destination, vessel name, date of departure, health requirement. This certificate is issued by Export Inspection Council".**
41 A	0511 99	Kg.	Dried Silk Worm Pupae	Free	Export allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, plant approval number, nature of export

					product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandary, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India. Notification No. 95(RE-2013) / 2009-2014 dated 22.10.2014 read with Notification No. 34/2015-20 dated 13.01.2017]
42	0505 90 10	Kg	Peacock Tail Feathers	Prohibited	Not permitted to be exported
43	0511 99 99	Kg	Handicrafts and articles of peacock tail feathers	Prohibited	Not permitted to be exported.
44	0506 10 41 0506 10 49 0507 90 40	Kg	Shavings of Shed Antlers of Chital and Sambhar	Prohibited	Not permitted to be exported.
45	0511 99 99	Kg	Manufactured Articles of shavings of shed antlers of chital	Prohibited	Not permitted to be exported.

			and sambhar		
46	0508 00 20	Kg	Sea shells, including polished sea shells and handicrafts made out of those species not included in the Schedules of the Wild Life (Protection) Act, 1972.	Free	Export permitted freely
47	0508 00 30	Kg	Sea shells, including polished sea shells and handicrafts made out of those species included in CITES (Excluding the species mentioned in Schedules of	Free	Export to be governed by CITES Regulations.
48	0508 00 50	Kg	Sea shells, including polished sea shells and handicrafts made out of those species included in the Schedules of the Wild Life(Protection) Act, 1972.	Prohibited	Not permitted to be exported.
49	0511 99 91 0511 99 99 3001 20 90 3001 90 99	Kg	Gonads and other reproductive organs of buffaloes	Restricted	Exports permitted under licence.

49A	05119999		Human Embryos/Gamets/ Gonads tissues	Free	Subject to 'No Objection Certificate' from Indian Council of Medical Research (ICMR)
50	0511 10 00 0511 99 91 0511 99 99 3001 20 90 3001 90 99	Kg	Germplasm of cattle and buffaloes	Restricted	Exports permitted under licence.

EXPORT LICENSING NOTE OF CHAPTER 5

NOTE: 1

The handicrafts made out of bone and horn products as finished products and not exported for further processing and not intended for human or animal consumption are not covered under at S. No. 35 and 36 of this Chapter.

CHAPTER 6

LIVE TREES AND OTHER PLANTS; BULB, ROOTS AND THE LIKE; CUT FLOWERS AND ORNAMENTAL FOLIAGE

NOTE: 1

Planting material of a kind used for propagation and classified in heading 0601 and heading 0602 are subject to restriction on export. See Chapter 12 for detail. Certain plants like cashew plants too are restricted for exports. The detail of this too is in Chapter 12.

CHAPTER 7
EDIBLE VEGETABLES AND CERTAIN ROOTS AND TUBERS

NOTE: 1

Reference to onions in this chapter includes onions fresh or chilled frozen, provisionally preserved or dried.

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
50A	07019000	Kg	Potatoes, Fresh or Chilled	Free	
51	0703 10 10 0712 20 00	Kg	Onion (all varieties expect Bangalore Rose onions and Krishnapuram onions) excluding cut, sliced or broken in powder form.	Free	
52	0703 10 10 0712 20 00	Kg	Bangalore Rose onions and Krishnapuram onions excluding cut, sliced or broken in powder form.	Free	
53	0712 20 00	Kg	Onions (of all varieties) in cut, sliced or broken in powder form.	Free	[Notification No. 73(RE-2013)/2009-14 dated 12.03.2014]
54	0713	Kg	Dried Leguminous Vegetables, Shelled, whether or not skinned or split	Free	Export shall be through Custom EDI ports. However, export through the non-EDI Land Custom Stations (LCS) on Indo-Bangladesh and Indo-Nepal border shall also be allowed subject to registration of quantity with DGFT. Regional Authorities (RAs) in Kolkata and such other RAs as notified by DGFT
	0713 10 00	Kg	Peas (Pisum sativum)	Free	
	0713 20 00	Kg	Chickpeas (garbanzos)	Free	
	0713 31 00	Kg	Beans of the species Vigna mungo (L.) Hepper or Vigna radiata (L.) Wilczek	Free	
	0713 32 00	Kg	Small red (Adzuki) beans (Phaseolus or Vigna angularis)	Free	
	0713 33 00	Kg	Kidney beans, including white pea beans (Phaseolus vulgaris)	Free	
	0713 34 00	Kg	Bambara beans (Vigna subterranea or Voandzeia subterranea)	Free	
	0713 35 00	Kg	Cow peas (Vigna	Free	

			unguiculata)		from time to time will be the designated RAs for the purpose of such registration of quantity. [Notification No. 38/2015-20 dated 22.11.2017]
	0713 39	Kg	Other:	Free	
	0713 39 10	Kg	Guar Seeds	Free	
	0713 39 90	Kg	Other	Free	
	0713 40 00	Kg	Lentils	Free	
	0713 50 00	Kg	Broad beans (Vicia faba var major) and horse beans (Vicia faba var equina, Vicia faba var minor)	Free	
	0713 60 00	Kg	Pigeon peas (Cajanus cajan)	Free	
	0713 90	Kg	Other:	Free	
	0713 90 10	Kg	Split	Free	
	0713 90 90	Kg	Other	Free	

NOTE: 2

(i) The prohibition shall not be applicable to export of (i)178.70 tonnes of pulses to Nepal by MMTC. (Notification No. 47 dated 12.11.2007)

(ii) Prohibition imposed vide Para 3 (i) of Notification 15 dated 27.06.2006 shall not apply to export of 1000 MTs of pulses to Bhutan. (Notification No. 10 dated 15.05.2008)

(iii) Export of following quantity of pulses is allowed for export to the Republic of Maldives under bilateral trade agreement between Government of India and Government of Maldives in exemption to the prohibition through Public Sector Undertaking (Notifiction No. 20/2015-20 dated 14.08.2017).

Year	Quantity in MT
2017-18	122.23

NOTE: 3

The prohibition shall not be applicable to export of pulses to Sri Lanka executed under the specific permission granted by DGFT.

NOTE: 4

The export of 1200 MTS of pulses to Bhutan per annum (as per Calendar year i.e. 1st January to 31st December) will be exempted from any export ban.

NOTE: 5

Export of Organic pulses and lentils shall be subject to the following conditions:

(a) It should be duly certified by APEDA as being organic pulses and lentils;
(b) Export contracts should be registered with APEDA, New Delhi prior to shipment;
(c) Exports shall be allowed only from Customs EDI Ports."

(Notification No. 78 dated 31.03.2014 read with Notification No. 03 dated 19.04.2017):

Export Licensing Note of Chapter 7

NOTE: 1 Deleted [Notification No. 73 dated 12.03.2014]

CHAPTER 8
EDIBLE FRUIT AND NUTS; PEEL OF CITRUS FRUIT OR MELONS

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
54A	0806 10 00	Kg	Grapes, Fresh or Dried	Free	Export to European Union is permitted subject to registration with APEDA. [Notification No. 28 (RE – 2012)/2009-2014 dated 03.01.2013]

CHAPTER 9
COFFEE, TEA, MATE AND SPICES

Sl. No	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
54B	All Codes pertaining to the spices under Chapter 09 of Schedule 1 (Import Policy) of ITC(HS) Classification of Export and Import Items, 2017	Kg	All spices under Chapter 09 of Schedule 1 (Import Policy) of ITC(HS) Classification of Export and Import Items, 2017	Free	(a) The Spices Board India is designated as the competent authority to issue Health Certificates to European Union countries in respect of export of spices; (b) The Spices Board India shall issue such export certification within a period of 48 to 72 hours after receiving the sample from the exporter. [Notification No. 32/2015-20 dated 04.10.2017]

SUPPLEMENTARY NOTES:

1**) "Spice"** means a group of vegetable products (including seeds, etc.), rich in essential oils and aromatic principles, and which, because of their taste, are mainly used as condiments. These products may be whole or in crushed or powdered form.

2) The addition of other substances to spices shall not affect their inclusion in spices provided the resulting mixtures retain the essential character of spices and spices also include products commonly known as "masalas".

3) All future amendment / revision on classification of items, items description, HS Codes etc. of spices (except export policy) under Chapter 09, Schedule 1 (Import Policy) of ITC(HS) Classification of Export and Import Items, 2017 shall also apply for the purpose of export of spices.

CHAPTER 10
CEREALS

NOTE:1

Export of wild variety of wheat and paddy seed is restricted. See chapter 12 for details.

Sl. No	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
55	1006 20 00 1006 30 1006 30 10 1006 30 90 1006 40 00	Kg	Non Basmati Rice	Free	1. Export to be made by private parties from privately held stocks. State Trading Enterprises (STEs) including M/s. NCCF & NAFED are also permitted to export privately held stocks of non-Basmati rice. 2. Export shall be through Custom EDI ports. Export is also permitted through the non-EDI Land Custom Stations (LCS) on Indo-Bangladesh and Indo-Nepal border subject to registration of quantity with DGFT. Regional Authorities (RAs) of DGFT at Kolkata & Patna and such other RAs as notified by DGFT from time to time, will be the designated RAs for the purpose of such registration of quantity. Export to EU Member States and European countries, namely Iceland, Liechtenstein, Norway and Switzerland permitted subject to issuance of certificate of Inspection by Export Inspection Council/Export Inspection Agency.

					Certificate of Inspection by Export Inspection Council / Export Inspection Agency shall be mandatory for export to remaining European countries with effect from 1st January, 2022
56	1006 10 10	Kg	Rice of seed quality	Restricted	1. Export permitted under license subject to the following conditions: (i) submission of following documents to Customs at the time of export: (a) a license to carry on the business of a dealer in seeds issued under Section 3 of the Seed Control Order (1983) from the State Government; and (b)Declaration that the export consignment of seeds has been chemically treated and is not fit for human consumption; and (ii) Export packets will be labeled that seeds are treated with chemical insecticides and cannot be used for food or feed purposes.
57	1006 30 20	Kg	Basmati Rice (Dehusked (Brown), semi milled, milled both in either par-boiled or raw condition).	Free	i) Exports allowed subject to registration of contracts with the APEDA , New Delhi; (ii) Grain of rice to be exported shall be more than 6.61 mm of length and ratio of length to breadth of the grain shall be more than 3.5;

					(iii) Export shall be through Custom EDI ports. Export is also permitted through the non-EDI Land Custom Stations (LCS) on Indo-Bangladesh and Indo-Nepal border subject to registration of quantity with DGFT. Regional Authorities (RAs) Kolkata & Patna and such other RAs as notified by DGFT from time to time will be the designated RAs for the purpose of such registration of quantity; (iv) Export to EU Member States and European countries, namely Iceland, Liechtenstein, Norway and Switzerland permitted subject to issuance of certificate of Inspection by Export Inspection Council/Export Inspection Agency. (v) Certificate of Inspection by Export Inspection Council / Export Inspection Agency shall be mandatory for export to remaining European countries with effect from 1st January, 2022 (vi) Exports to Russian Federation permitted subject to pre-shipment quality certification issued by (1)Insecticide Residue Testing Laboratory. (2) Geo-Chem Laboratories Pvt. Ltd. (3)Reliable Analytical

					Laboratory (4)Arbro Pharmaceuticals Ltd. (5)Shri Ram Institute for Industrial Research, Delhi (6)Shri Ram Institute for Industrial Research, Branch Office Bangalore (7) Delhi Test House; and (8)Vimta Labs. or any other agency as may be notified from time to time." (vi) Exports of empty printed gunny bags with Markings indicating the product being Indian Basmati Rice, in whatever manner, are not permitted except when exported along with the consignments of Basmati Rice, in which cases also, the same shall not exceed 2% of the total number of filled gunny bags of Basmati Rice being exported; (vii) In case of un-bagged Indian Basmati Rice being exported in bulk or in bags of 50 Kgs or above, the exports of empty printed gunny bags with Markings indicating the product being Indian Basmati Rice, in whatever manner, shall also be permitted to the extent of actual requirements considering the total quantity of the consignment and the sizes of the empty bags being exported;

					(viii) Export of Basmati Rice shall not be permitted on the basis of Documents against Acceptance (D/A) unless such export is covered either by Bank Guarantee or ECGC Guarantee. [Notification No. 18/2015-20 dated 01.08.2016]

NOTE: 1

The above conditions in respect of export of Non Basmati Rice will not be applicable to exports undertaken as under:

1.1 Export of non-Basmati rice (i) under Food Aid Programme and (ii) under bi-lateral trade agreement between Government of India and Government of Maldives shall be permitted.

1.2 Export of 21,200 MTs per annum to Bhutan (as per Calender year i.e. from 1st January to 31st December) of non-Basmati rice will be exempted from any export ban.

NOTE: 2

Export of 10,000 tons of non-Basmati rice to Horn of Africa (Kenya, Somalia and Djibonti) from Central Pool Stock of FCI at economic cost of Rs.20,689.50 per ton will be permitted.

NOTE: 3

Export of Organic non-Basmati Rice (excluding rice in husk paddy or rough) from Custom EDI ports have been exempted from all quantitative ceilings irrespective of any existing or future restriction/ prohibition on export of their basic product (non-organic), with due certification by APEDA as organic under the NPOP.

[Notification No. 03/2015-2020 dated 19.04.2017]

Sl. No	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions

58	1006 10 90	Kg	Other [rice in husk (paddy or rough) other than seed quality]	Restricted	Export permitted under license. [Notification No. 23/2015-20 dated 07.10.2015]
59	1001 1001 19 00 1001 99 1001 99 10 1001 99 20	Kg	Durum wheat: Other Other Other wheat Other	Free	Export permitted through Custom EDI ports only. Export shall also be permitted through the non-EDI Land Custom Stations (LCS) on Indo-Bangladesh and Indo-Nepal border subject to registration of quantity with DGFT. Regional Authorities (RAs) Kolkata & Patna and such other RAs as notified by DGFT from time to time will be the designated RAs for the purpose of such registration of quantity.
60	1001 11 00	Kg	Durum Wheat of seed quality	Free	1. Export will be allowed subject to submission of following documents to Customs at the time of export: (i) A license to carry on the business of a dealer in seeds issued under Section 3 of the Seed Control Order (1983) from the State Government; and (ii)Declaration that the export consignment of seeds has been chemically treated and is not fit for human consumption; and 2. Export packets will be labeled that seeds are treated with chemical insecticides and cannot be used for food or feed purposes.
61	1000 91 00	Kg	Wheat of seeds quality	Free	1. Export will be allowed subject to submission of following documents to Customs at the time of export: (i) A license to carry on the business of a dealer in seeds issued under Section 3 of the Seed Control Order (1983) from the State

					Government; and (ii)Declaration that the export consignment of seeds has been chemically treated and is not fit for human consumption; and 2. Export packets will be labeled that seeds are treated with chemical insecticides and cannot be used for food or feed purposes.
62	1001 99 20	Kg	Meslin of seed quality	Free	1. Export will be allowed subject to submission of following documents to Customs at the time of export: (i) A license to carry on the business of a dealer in seeds issued under Section 3 of the Seed Control Order (1983) from the State Government; and (ii)Declaration that the export consignment of seeds has been chemically treated and is not fit for human consumption; and 2. Export packets will be labeled that seeds are treated with chemical insecticides and cannot be used for food or feed purposes.
63	1005 10 00	Kg.	Maize (corn) Seed quality	Free	1. Export will be allowed subject to submission of following documents to Customs at the time of export: (i) A license to carry on the business of a dealer in seeds issued under Section 3 of the Seed Control Order (1983) from the State Government; and (ii)Declaration that the export consignment of seeds has been chemically treated and is not fit for human consumption; and 2. Export packets will be labeled that seeds are treated with chemical

					insecticides and cannot be used for food or feed purposes.

SUB-HEADING

NOTE

The term "durum wheat" means wheat of the Triticum durum species and the Hybrids derived from the inter – specific crossing of Triticum durum which have the same number (28) of chromosomes as that species.

NOTE: 1

Export of organic wheat from Custom EDI ports have been exempted from all quantitative ceilings irrespective of any existing or future restriction/ prohibition on export of their basic product (non-organic), with due certification by APEDA as organic under the NPOP. [Notification No. 03/2015-2020 dated 19.04.2017]

NOTE: 2

Export of 24,000 MTs of wheat per annum to Bhutan (as per Calendar year i.e. 1st January to 31st December) shall be exempted from any export ban.

CHAPTER 11

PRODUCTS OF THE MILLING INDUSTRY; MALT; STARCHES; INULIN; WHEAT GLUTEN

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
64	1101	Kg	Wheat Flour (Maida), Samolina (Rava / Sirgi), Wholemeal atta and resultant atta	Free	

NOTE: 1

Export of the following quantities of wheat flour to Maldives shall be permitted through the PSUs indicated below [Notification No. 12/2015-20 dated 27.06.2017]**:**

Item	Year	Quantity in MTs
Wheat Flour	**2017-18**	**59442.17**

CHAPTER 12
OILS SEEDS AND OLEGINOUS FRUITS; MISCELLANEOUS GRAINS, SEEDS AND FRUIT; INDUSTRIAL OR MEDICINAL PLANTS; STRAW AND FODDER

NOTE:

Seeds of all forestry species including Nux Vomica , Red Sanders , Rubber , Russa Grass and tufts, Sandalwood and seeds of tufts , Sandalwood and seeds of ornamental wild variety plants stand restricted for export and shall be allowed under licence and also shall be regulated according to the rules notified under Biological (Diversity) Act, 2002.

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
65	0601 00 00 0602 00 00 1211 00 00	Kg	Seeds and planting materials other than those in the restricted category	Free	Declaration in the form of an affidavit from the exporter that the seed being exported is not Breeder or Foundation or Wild variety seeds with indication the source of procurement
66	1202 30 10 1202 30 90	Kg Kg	Groundnut HPS of Seed Quality Other Groundnut of seed quality	Free	(a) Export to all countries (except exports to Russian Federation) is permitted subject to registration with APEDA along with controlled Aflatoxin level Certificate issued by APEDA recognized laboratories (as updated from time to time) on their website at URL http://www.apeda.gov.in/apedawebsite/HACCP/recognized_laboratories.pdf;

					(b) Exports to Russian Federation permitted subject to pre-shipment quality certification issued by (1) Insecticide Residue Testing Laboratory. (2) Geo-Chem Laboratories Pvt. Ltd. (3) Reliable Analytical Laboratory (4) Arbro Pharmaceuticals Ltd. (5) Shri Ram Institute for Industrial Research, Delhi (6) Shri Ram Institute for Industrial Research, Branch Office Bangalore (7) Delhi Test House; and (8) Vimta Labs. or any other agency as may be notified from time to time. [Notification No. 28(RE-2012)/2009-2014 dated 03.01.2013]

67	1202 41 10 1202 41 90 1202 42 10 1202 42 20 1202 42 90	Kg.	Groundnut HPS (In shell) Groundnut Others (In shell) Groundnut HPS Kernal Shelled, whether or not broken Groundnut Kernal others Shelled, whether or not broken Other Groundnut Shelled, whether or not broken	Free	(a) Export to all countries (except exports to Russian Federation) is permitted subject to registration with APEDA along with controlled Aflatoxin level Certificate issued by APEDA recognized laboratories (as updated from time to time) on their website at URL www.apeda.gov.in/apedawebsite/HACCP/recognized_laboratories.pdf; (b) Exports to Russian Federation permitted subject to pre-shipment quality certification issued by (1) Insecticide Residue Testing Laboratory. (2) Geo-Chem Laboratories Pvt. Ltd. (3) Reliable Analytical Laboratory (4) Arbro Pharmaceuticals Ltd. (5) Shri Ram Institute for Industrial Research, Delhi (6) Shri Ram Institute for Industrial Research, Branch Office Bangalore (7) Delhi Test House; and (8) Vimta Labs. or any other agency as may be notified from time to time. [Notification No. 28(RE-2012)/2009-2014 dated 03.01.2013]

68	1207 40 10	Kg	Seasame Seeds	Free	Exports to Russian Federation permitted subject to pre-shipment quality certification issued by (1) Insecticide Residue Testing Laboratory. (2) Geo-Chem Laboratories Pvt. Ltd. (3) Reliable Analytical Laboratory (4) Arbro Pharmaceuticals Ltd. (5) Shri Ram Institute for Industrial Research, Delhi (6) Shri Ram Institute for Industrial Research, Branch Office Bangalore (7) Delhi Test House; and (8) Vimta Labs. or any other agency as may be notified from time to time
68A	1207 40 10	Kg	Sesame seeds whether or not broken of seeds quality	Free	Export of items both at Sl. No. 68A and 68B to European Union countries shall be permitted subject to following conditions:- (i) Indian Oilseeds & Produce Export Promotion Council (IOPEPC) is designated as competent authority to issue export certification. (ii) The IOPEPC shall issue export certification within two working days of receiving the request from exporter subject to a 'Certificate of Analysis' by a NABL accredited laboratory. (iii) The procedure for export of sesame seeds to the European Union countries has been outlined in the document 'Procedure for Control of Contamination of Salmonella in Sesame Seeds for Export to EU' which is available on the website of DGFT at http://dgft.gov.in/. [Notifcation No. 37/2015-20 dated 03.02.2016 read with Notification

68B	1207 40 90	Kg	Other sesame seeds whether or not broken	Free	Export of items both at Sl. No. 68A and 68B to European Union countries shall be permitted subject to following conditions:- (i) Indian Oilseeds & Produce Export Promotion Council (IOPEPC) is designated as competent authority to issue export certification. (ii) The IOPEPC shall issue export certification within two working days of receiving the request from exporter subject to a 'Certificate of Analysis' by a NABL accredited laboratory. (iii) The procedure for export of sesame seeds to the European Union countries has been outlined in the document 'Procedure for Control of Contamination of Salmonella in Sesame Seeds for Export to EU' which is available on the website of DGFT at http://dgft.gov.in/. [Notifcation No. 37/2015-20 dated 03.02.2016 read with Notification No. 39/2015-20 dated 11.02.2016]

69	1000 91 00	Kg	Wheat seeds (wild variety)	Restricted	Exports permitted under licence
70	1006 20 00	Kg	Paddy seeds (wild variety)	Restricted	Exports permitted under licence
71	0602 20 10 1209 99 90	Kg	Cashew seeds and plants	Restricted	Exports permitted under licence
72	1209 29 90	Kg	Egyptian clover (Barseem) Trifolium alaxtum seeds	Restricted	Exports permitted under licence
73	1209 91 30	Kg	Onion Seeds Pepper cuttings or rooted cutings of pepper	Prohibited	Exports permitted under licence
74	1209 29 00	Kg	Seeds of all forestry species	Restricted	Exports permitted under licence
75	1209 99 90	Kg	Saffron seeds or corms	Restricted	Exports permitted under licence
76	1209 29 90	Kg	Neem seeds	Restricted	Exports permitted under licence
77	1211 90 14	Kg	Nux vomica / bark/leaves/roots powder thereof	Restricted	Exports permitted under licence
78	1211 90 00 1211 90 12	Kg		Restricted	Exports permitted under licence
79	1209 99 10 1209 99 90	Kg	Seeds of all trees (excluding seeds of all forestry species), hedges, ornamental plants and flowers and vegetable seeds other than onion seeds	Free	Exports permitted subject to a declaration in the form of an affidavit from the exporter that the seed being exported is not Breeder or Foundation or Wild variety seeds and indicating the source of procurement.
80	0601 00 00 0602 00 00 1211 00 00 0601 10 00 0601 20 10 0602 10 00 0602 90 20 0602 90 30	Kg	Plants and plant portions of wild origin, of species specified in any of the Schedules of Wild Life (Protection) Act, 1972 or Appendix I of CITES or Export Licensing Note 1	Prohibited	Not permitted to be exported. Special exemption can be granted for the purpose of research, education and life saving drugs on case by case basis by DGFT, on the recommendation of Ministry of Environment & Forests.

81	0602 90 90		Plants and plants portions of cultivation origin of species specified in any of the Schedules of Wild Life (Portection) Act, 1972 or Appendix I of CITES or Export Licensing Note1.	Free	Subject to production of a Certificate of Legal Possession in favor of the exporter, issued by the DFO having jurisdiction where the exporter is situated. In case of species listed in Schedule VI of Wild Life (Protection) Act, 1972, subject to the exporter complying with the provision of S.17A of the Act. In case of species listed in Appendix I of CITES subject registration of the nursery and appropriate CITES documentation
82	0602 90 90		Plants, Plant portions of wild or cultivation origin, of species specified Appendix II or III of CITES.	Free	Subject to production of certificate of Legal Possession in favour of the exporter, issued by the DFO having jurisdiction where the exporter is situated. Export subject to CITES.
83	0602 90 90		Plants, plant portions of wild or cultivation origin, of species not specified in any of the Schedules of Wild Life (Protection) Act, 1972 or Appendix I, II, III of CITES or Export Licensing Note 1	Free	Subject to obtaining a Certificate of cultivation from District Agriculture Officer or District Horticulture Officer or DFO.

84	3003 41 00 3003 42 00 3003 43 00 3003 49 00 3003 90 11 3003 90 12 3003 90 13 3003 90 14 3003 90 15 3004 90 11 3004 90 12 3004 90 13 3004 90 14 3004 90 15	kg	Derivatives, extracts and formulations	Free	Subject to the provisions of Wild Life (Protection) Act, 1972 and "CITES"
85	1212 29 10 1212 29 90	Kg	Sea weeds of all types, including G-edulis but excluding brown sea weeds and agarophytes of Tamil Nadu Coast origin in processed form	Restricted	Exports permitted under licence.
86	1212 29 90	Kg	Brown sea weeds and Agrophytes excluding G-edulis of Tamil Nadu coast origin in processed form	Free	Exports allowed subject to quantitative ceilings as may be notified by DGFT from time to time

86 A	12119080		AGARWOOD (Aquilaria Malaccensis) (INCLUDING CHIPS AND Powder)	Restricted	The annual quota for export of Agarwood (Aquilaria Malaccensis) Chips and Powder obtained from artificially propagated source (**cultivated origin outside forest areas)** has been fixed as under: **Agarwood Chips and Powder – 25000 Kg per annum.** **The export of Agarwood** (Aquilaria Malaccensis) **powder and Chips is permitted subject to following conditions:** I. Applications for an export license for **the export of agarwood** (Aquilaria Malaccensis) **obtained from artificially propagated sources** (**cultivated origin outside forest areas)** should be accompanied by attested copies of certificate of origin issued by an Officer of the Forest Department, authorized by concerned State Government from where stocks were procured/exported, giving details of the date of procurement from legal sources and quantities procured. The certificate of origin should mention that the plantation from which agarwood (Aquilaria Malaccensis) was obtained is registered with the State Government. II. A certificate of the current position of stocks so procured and available with the applicant given after physical verification of the stocks, by the authority nominated for the purpose by the PCCF, should also accompany the application for an export license. III. A copy of the export order received by the concerned firm. IV. Coloured photograph of products duly certified by the concerned officer designated by the Forest Department. V. An undertaking from the firm that items of agarwood (Aquilaria Malaccensis) proposed to be exported has been harvested from plantation following all conditions of CITES for harvesting of agarwood (Aquilaria Malaccensis).

EXPORT LICENSING NOTE OF CHAPTER 12

NOTE: 1

1. Baddomes cycad (Cycas beddomei).
2. Blue vanda (Vanda coerulea).
3. Saussurea costus.
4. Ladies slipper orcid (Paphiopedilium species).
5. Pitcher plant (Nepenthes Khasiana).
6. Red vanda (Renanthera imschootiana).
7. Rauvolifia serpentina (Sarpagandha).
8. Ceropegia species.
9. Frerea indica (Shindal Mankundi).
10. Podophyllum hexandurm (emodi) (Indian Podophyllum.)
11. Cyatheaceae species (Tree Ferns).
12. Cycadacea species (Cycads).
13. Dioscorea deltoidea (Elephant's foot).
14. Euphorbia species (Euphorbias).
15. Orchidaceae species (Orchids).
16. Pterocarpus santalinus (Redsanders).
17. Taxus Wallichiana (Common Yew or irmi Leaves).
18. Aquilaria malaccensis (Agarwood).
19. Aconitum species.
20. Coptis teeta.
21. Coscinium fenestrum (Calumba wood).
22. Dactylorhiza hatagirea.
23. Gentiana Kurroo (Kuru , Kutki).
24. Gnetum species.
25. Kampheria Galenga.
26. Nardostachys grandiflora.
27. Panax pseudoginseng.
28. Picrorhiza kurrooa.
29. Swertia chirata (Charayatah).

NOTE: 2

(i) t of export shall be required.

(ii) Exports allowed only through the Ports of Mumbai, Nhava Sheva, Kolkata, Cochin, Delhi, Chennai, Tuticorin, Amritsar, Calicut, Thiruvananthapuram, Kandla and Mundra.

However, in respect of CITES species, a CITES permi

NOTE: 3

(iii) Except for the documents prescribed above, no additional informations/ NOC/ documents shall be required to be furnished by the Exporter to any authority of State or Central Government.

* The term “formulation” used here may include products, which may contain portions / extracts of plants on the prohibited list. Further the term “formulation” shall also include value added formulations as well as herbal ayurvedic, and exports subject to the provisions of CITES or Wild Life (protection) Act, 1972 in case where the formulation contains species listed therein.

CHAPTER 13

LAC, GUMS, RESINS AND OTHER VEGETABLE SAPS AND EXTRACTS

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
87	1301	Kg	Shellac and all forms of lac	Free	i) Registration with Tribal Cooperative Marketing Development Federation of India Ltd. or Shellac & Forest Products Export Promotion Council; (ii) Production of quality certificate from Shellac & Forest Products Export Promotion Council.
88	1301 90 16	Kg	Gum Karaya	Free	Registration with Tribal Coperative Marketing Fedreation of India Limited (TRIFED) or Shellac & Forest Products Export Promotion Council (SHEFEXIL), Kolkata.

89	1302 1302 32 20 1302 32 30	Kg.	Guar gum refined split Guar gum treated and pulverized	Free	Guar gum exports to European Union (EU), originating in or consigned from India and intended for animal or human consumption, allowed subject to issue of Health Certificate by authorized representative of Ministry of Commerce & Industry, Government of India i.e. Shellac & Forest Products Export Promotion Council (SHEFEXIL), Kolkata accompanied by the original analytical report of testing of Penta Chlorophenol (PCP) issued by any of the following agencies certifying that product does not contain more than 0.01 mg per Kg of PCP on sampling done by the authorized representative of the competent authority: (i)Vimta Labs, Hyderabad ; and (ii) Export Inspection Agency (EIA) Lab, Chennai [Notification No. 21/2015-20 dated

CHAPTER 14
VEGETABLE PLAITING MATERIALS, VEGETABLE PRODUCTS NOT ELSEWHERE SPECIFIED OR INCLUDED

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
90	1401 10 00	u	Muli Bamboo (melocanna bacifera)	Prohibited	1. All the Muli Bamboo obtained from legal sources are permitted for export subject to proper documentation/Certificate of Origin(CoO) and compliance of transit rule of concerned State Forest Department for transportation. 2. The CoO shall be issued by the concerned State Forest Department from where Muli Bamboo has been procured by the exporter. [Notification No. 11/2015-20 dated 23.06.2017]
90A	1404 90 40	Kg.	Betel Leaves	Free	(a) Export to European Union is permitted subject to registration with SHEFEXIL, the designated Competent Authority [Notification No. 30/2015-20 dated 23.09.2021]

90B	1401 10 00	Either Tons or Square Meter or number	Bamboo products made from bamboo obtained from legal source; **except bamboo charcoal, bamboo pulp and unprocessed bamboo shoots**	Free	**1.** All the bamboo products made from bamboo obtained from legal sources are permitted for export subject to proper documentation/Certificate of Origin (CoO) proving that the bamboo used for making products has been obtained from legal sources. 2. The CoO shall be issued by the concerned State Forest Department/ Agriculture Department from where bamboo has been procured by the purchaser of making handicrafts/machine made products. [Notification No. 11/2017

CHAPTER 15
ANIMAL OR VEGETABLE FATS AND OILS AND THEIR CLEAVAGE PRODUCTS; PREPARED EDIBLE FATS; ANIMAL OR VEGETABLE WAXES

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
91	**1501** 1501 10 00 1501 20 00 1501 90 00 **1502** 1502 10 1502 10 10 1502 10 90 1502 90 1502 90 10 1502 90 20 1502 90 90 1503 00 00 **1505** 1505 00 1505 00 10 1505 00 20 1505 00 90 **1506** 1506 00 1506 00 10 1506 00 90	Kg	Tallow, fat and/or oils of any animal origin excluding fish oil, buffalo tallow and Lanolin	Prohibited	Not permitted to be exported [Notification No. 104(RE-2013)/2009-2014 dated 31.12.2014]
91A	1502 10 90	Kg	Buffalo Tallow	Free	Export permitted only from APEDA registered integrated meat plants having rendering facilities subject to compulsory pre-shipment bio-chemical test by laboratories approved by APEDA. [Notification No. 104(RE-2013)/2009-2014 dated 31.12.2014]

91B	1505 00 90	Kg.	Lanolin	Free	Export allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandary, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India. [Notification No 37/2015-20 dated 25.10.2017]

92	Codes pertaining to all edible oils under Chapter 15 of Schedule 1		All Edible Oils under Chapter 15 of Schedule 1 of ITC(HS) Classification of Export and Import Items	Free	Export of Mustard Oil in Branded Consumer Packs of upto 5 Kg will continue to be permitted with a MEP of USD 900 per MT.

NOTE: 1

(i) Export of oils produced out of minor forest produce, as per table given below, even if edible;

ITC (HS) Code	**Item Description**
15159010	Fixed Vegetable oils viz. Neutralised and Bleached Morwah Oil/fat,
15159020	Fixed vegetable oils viz. Dhup oil, Neemseed oil
15159030	Fixed vegetable oils viz. Nigerseed oil.
15159040	Fixed vegetable oils viz. Neutralised and Bleached Mango kernel
15179010	Sal Fat (Processed or Refined).
15219020	Shellac wax, whether or not coloured.
152190 10	Beewax

(ii) Export of organic edible oils from Custom EDI ports have been exempted from all quantitative ceilings irrespective of any existing or future restriction/ prohibition on export of their basic product (non-organic), with due certification as 'Organic' under the NPOP by Agricultural & Processed Food Products Export Development Authority (APEDA), New Delhi. [Notification No. 03/2015-2020 dated 19.04.2017]

(iii) Export of edible oils (other than those mentioned in Note 1 above, is permitted in branded consumer packs of upto 5 Kgs, subject to a Minimum Export Price of USD 900 per MT.

[Notification No. 22 dated 18.06.2014 read with Notification No. 108(RE-2013)/2009-2014 dated 06.02.2015].

(v)Prohibition will not apply to export of Peanut Butter [ITC(HS) Code 15179020]
[Notification No. 31(RE-2012)/2009-14 dated 04.02.2013]

CHAPTER 16
PREPARATION OF MEAT, OF FISH OR OF CRUSTACEANS, MOLLUSCS OR OTHER AQUATIC INVERTEBRATES

S. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
92A	16030010	Kg.	Extracts and Juices of Meat of Buffalo, Goat and Sheep	Free	Export allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandary, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India.

					[Notification No. 34/2015-20 dated 13.01.2017]

CHAPTER 17
SUGARS AND SUGAR CONFECTIONERY

S. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
93	1701 00 00	Kg	(a) Sugar	Free	[Notification No.. 20/2015-20 dated 07.09.2015]
			(b) Sugar to EU under CXL Quota	Free	The Certificate of Origin shall be issued by Additional DGFT, Mumbai. The exporters shall be required to furnish the details of actual exports(viz. quantity, value, destination, name & address of foreign buyer etc.) to the Additional DGFT, Mumbai as well as to APEDA, New Delhi. This will be subject to quantitative ceiling notified by DGFT from time to time.
			(c) Sugar to USA under TRQ	Free	The quota will be operated by APEDA, New Delhi as per the modalities and operational guidelines to be notified by APEDA. The exporters shall be required to furnish the details of actual exports(viz. quantity, value, destination, name & address of foreign buyer etc.) to the APEDA, New Delhi. The Certificate of Origin, if required, shall be issued by Additional DGFT, Mumbai. This will be subject to quantitative ceiling notified by DGFT from time to time. [Notification No.. 20/2015-20 dated 07.09.2015]

Export Licensing Note of Chapter 17

Note: 1

Pharmaceutical Grade Sugar will include; (i) Sucrose IP/BP/EP/USP/JP and (ii) Sucrose AR & LR] and Specialty Sugar [(i) Sugar cubes (ii) Sugar sachets (white & brown) (iii) Castor sugar (iv) Demerara sugar (v) Light brown sugar (vi) Icing sugar (vii) Fondant icing sugar (viii) Kathali sugar (ix) Candy sugar (x) Rainbow sugar (xi) Pearl sugar and (xii) Trimoline (invert sugar) [Notification No. 29(RE-2012)/2009-2014 dated 11.01.2013]

Note : **2**

Export of organic sugar from Custom EDI ports have been exempted from all quantitative ceilings irrespective of any existing or future restriction/ prohibition on export of their basic product (non-organic), with due certification by APEDA as organic under the NPOP. [Notification No. 03/2015-2020 dated 19.04.2017]

CHAPTER 20
PREPARATIONS OF VEGETABLES, FRUITS, NUTS OR OTHER PARTS OF PLANTS

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
93A	2008 11 00	Kg	Groundnuts, otherwise prepared or preserved, whether or not mixed together and whether or not containing added sugar or other sweetening matter or spirit, not elsewhere specified or included	Free	(a)Export to all countries (except exports to Russian Federation) is permitted subject to registration with APEDA along with controlled Aflatoxin level Certificate issued by APEDA recognized laboratories (as updated from time to time) on their website at URL http://www.apeda.gov.in/apedawebsite/HACCP/recognized_laboratories.pdf (b) Exports to Russian Federation permitted subject to pre-shipment quality certification issued by (1) Insecticide Residue Testing Laboratory. (2) Geo-Chem Laboratories Pvt. Ltd. (3) Reliable Analytical Laboratory (4) Arbro Pharmaceuticals Ltd. (5) Shri Ram Institute for Industrial Research, Delhi (6) Shri Ram Institute for Industrial Research, Branch Office Bangalore (7) Delhi Test House; and (8) Vimta Labs. or any other agency as may be notified from time to time. [Notification No. 28(RE-2012)/2009-2014 dated 03.01.2013]

CHAPTER 23
RESIDUES AND WASTE FROM THE FOOD INDUSTRIES; PREPARED ANIMAL FODDER

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
93B	23011010	Kg.	Meat meals and pellets (including tankage) : Meat and Bone Meal of Buffalo	Free	Export allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India.

					[Notification No. 34/2015-20 dated 13.01.2017]
94	2305 00 10 2305 00 20 2305 00 90	Kg	De-oiled groundnut cakes containing more than 1% oil and groundnut expeller cakes	Restricted	Exports permitted under licence
95	1213 00 00 1214 10 00 1214 90 00 2302 10 10 2302 30 00 2302 40 00 2308 00 00	Kg	Fodder, including wheat and rice straw	Restricted	Exports permitted under Licence
96	2302 20 20 2302 20 90	Kg	Rice bran, raw and boiled	Restricted	Exports permitted under Licence
97	2309	Kg	Preparations of a kind used in animal feeding	Free	Export of the item produced from animal by-products allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with
	2309 10 00	Kg	Dog or Cat food, put up for retail sale	Free	
	2309 90 20	Kg	Concentrates for compound animal feed	Free	

					HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India. [Notification No. 34/2015-20 dated 13.01.2017]

CHAPTER 25
SALT; SULPHUR; EARTHS AND STONE; PLASTERING MATERIALS, LIME AND CEMENT

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
98	2505 10 11 2505 10 12 2505 10 19 2505 10 20 2505 90 00 2530 90 99	Kg	Sand and Soil	Restricted	Exports permitted under licence

ITC (HS), 2018
SCHEDULE 2 – EXPORT POLICY

CHAPTER 27
MINERAL FUELS; MINERAL OILS AND PRODUCTS OF THEIR DISTILLATION; BITUMINOUS SUBSTANCES; MINERAL WAXES

S. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
113	27090000	Kg	Crude Oil	STE	Export through Indian Oil Corporation Limited [Notification No. 50/2015-2020 dated 11.11.2013]
114	27101910	Kg	Kerosene	Free	Export allowed subject to obtaining NOC from Ministry of Petroleum & Natural Gas. The above condition would not be applicable for export of Kerosene to Nepal & Bhutan by the Indian Oil Corporation Ltd. [Notification No. 50/2015-2020 dated 11.11.2013]
115	27111900	Kg	Liquefied Petroleum Gas (LPG)	Free	Export allowed subject to obtaining NOC from Ministry of Petroleum & Natural Gas. The above condition would not be applicable for export of Liquefied Petroleum Gas (LPG) to Nepal & Bhutan by the Indian Oil Corporation Ltd. [Notification No. 50/2015-2020 dated 11.11.2013]

ITC (HS), 2018
SCHEDULE 2 – EXPORT POLICY
CHAPTER 28

INORGANIC CHEMICALS; ORGANIC OR INORGANIC COMPOUNDS OF PRECIOUS METALS, OF RARE-EARTH METALS, OF RADIOACTIVE ELEMENTS OF ISOTOPES

NOTE: 1

Export of Potassium Permanganate is freely allowed subject to No Objection Certificate from Narcotics Commissioner, Gwalior for details, see Chapter-29.

S. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
115 D	28054000		Mercury	Restricted	A Prior Informed Consent (PIC) procedure as per the provisions of the Minamata Convention on mercury is to be obtained from the National Focal Point of Minamata Convention in the Ministry of Environment, Forest and Climate Change (MoEF&CC) in case of import/export of mercury. Details of PIC procedure can be accessed from the website of MoEF&CC: http://moef.gov.in/ (Divisions -> Environment Divisions-> Hazardous Substance Management Division -> Import/Export).

ITC (HS), 2018
SCHEDULE 2 – EXPORT POLICY

CHAPTER 29
ORGANIC CHEMICALS

NOTE:

This chapter also includes relevant chemicals under chapter 27, 28 and 38.

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
116	2710 91 00	Kg	Poly Brominated Biphenyls	Free	No Objection Certificate from the Department of Chemicals and Petro-Chemicals, Ministry of Chemicals and Fertilizers, New Delhi
117	2710 91 00	Kg	Poly Chlorinated Biphenyls	Free	No Objection Certificate from the Department of Chemicals and Petro-Chemicals, Ministry of Chemicals and Fertilizers, New Delhi
118	2710 91 00	Kg	Poly Chlorinated terphenyls	Free	No Objection Certificate from the Department of Chemicals and Petro-Chemicals, Ministry of Chemicals and Fertilizers, New Delhi
119	2920 29 30	Kg	Tris (2,3 Di-bromopropyl) phosphate	Free	No Objection Certificate from the Department of Chemicals and Petro-Chemicals, Ministry of Chemicals and Fertilizers, New Delhi
120	25241010	Kg	Crocidolite	Free	No Objection Certificate from the Department of Chemicals and Petro-Chemicals, Ministry of Chemicals and Fertilizers, New Delhi

121	2841 61 00	Kg	Potassium Permanganate	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior
122	2915 24 00	Kg	Acetic Anhydride	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior
123	2939 41 00 2939 42 00	Kg	Ephedrine and its salts /Pseudoephedrine and its salts	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior
124	2914 31 00	Kg	1- Phenyl-2 Propanone &	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior [Notification No. 55(RE-2013)/2009-2014 dated 03.12.2013 read with Notification No.22(RE-2013)/2009-2014 dated
124A	2932 92	Kg	3,4-Methylenedioxyphenyl – 2- Propanone	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior [Notification No. 55(RE-2013)/2009-2014 dated 03.12.2013]
125	2914 12 00	Kg	Methyl Ethyl Ketone	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior
125 A	2924 23	Kg	2-Acetamidobenzoic acid (N-acetylanthranilic acid) and its salts	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior [Notification No. 55(RE-2013)/2009-2014 dated 03.12.2013]

125 B	2922 43	Kg	Anthranilic acid and its salts	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior [Notification No. 55(RE-2013)/2009-2014 dated 03.12.2013]
125 C	2939 61	Kg	Ergometrine and its salts	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior [Notification No. 55(RE-2013)/2009-2014 dated 03.12.2013]
125 D	2939 62	Kg	Ergotamine and its salts	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior [Notification No. 55(RE-2013)/2009-2014 dated 03.12.2013]
125 E	2932 91	Kg	Isosafrole	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior [Notification No. 55(RE-2013)/2009-2014 dated 03.12.2013]
125 F	2939 63	Kg	Lysergic acid and its salts	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior
125 G	2939 44	Kg	Norephedrine (Phenylpropanolamine), its salts and preparations thereof	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior
125 H	2916 34	Kg	Phenyl acetic acid and its salts	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior

125 I	2932 93	Kg	Piperonal	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior
125 J	2932 94	Kg	Safrole and any essential oil containing 4% or more safrole	Free	No Objection Certificate from Narcotics Commissioner of India, Gwalior
126	2903 00 00	Kg	Chemicals included in Annexures A and B to the Montreal Protocol on substances that deplete the Ozone Layer	Restricted	Exports permitted under licence. Export to countries which are not Parties to the Montreal Protocol is prohibited.
127	2903 00 00	Kg	Chemicals under Montreal Protocol when exported to a country which is not party to the `Montreal Protocol on substances that Deplete the Ozone Layer'	Prohibited	Not permitted to be exported

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
128	2903 77 13	**Kg**	**Annexure A** Group I (a) CFC13(CFC-11) Trichloro fluoro methane.	Restricted or Prohibited as above depending upon whether country is signatory of Montreal protocol or not.	
129	2903 77 12	**Kg**	(b) CFC2C12 (CFC-12 Dicholoro difluoro methane.		
130	2903 77 23	**Kg**	(c) C2F3C13 (CFC-113) 1,1,2, Trichloro-1,2,2 trifluoro ethane.		
131	2903 77 22	**Kg**	(d) C2F4C12 (CFC-114) 1,2 Dichloro tetrafluoro ethane.		
132	2903 77 21	**Kg**	(e) C2F5BrCI (CFC-115) Chloro penta fluoro ethane		
133	2903 76 10	**Kg**	**Group II** (f) CF2BrCI (halon-1211) Bromo chloro difluoro methane.		
134	2903 76 20	**Kg**	(g) CF3B (halon-1301) Bromo trifluoro methane.		
135	2903 76 30	**Kg**	(h) C2F4Br2 (halon-2402) Dibromo tetrafluoro ethane.		
136	2903 77 11	**Kg**	**Annexure B** Group I (i) CF3CI (CFC-13) Chloro trifluoro methane.		
137	2903 77 25	**Kg**	(j) C2FC15 (CFC-111) Pentachloro fluoro ethane.		

138	2903 77 24	**Kg**	(k) C2F2C14 (CFC-112) Tetrachloro difluoro ethane.		
139	2903 77 37	**Kg**	(l)C3FC17 (CFC-211) **Heptachloro - fluoroprapane.**		
140	2903 77 36	**Kg**	(m) C3F2C16 (CFC212) Hexachloro difluoro propane.		
141	2903 77 35 2903 45 24	**Kg**	(n) C3F3C15 (CFC-213) Pentachloro trifluoro propane.		
142	2903 77 33	**Kg**	(o) C3F5C14 (CFC-214) Tetrachloro tetrafluoro propane.		
143	2903 77 32	**Kg**	(p)C3F5C13(CFC-215) Trichloro pentafluoro propane.		
144	2903 77 31	**Kg**	(q) C3F6C12 (CFC-216) Dichloro hexafluoro methane.		
145	2903 14 00	**Kg**	(r) C3F7Cl (CFC-217) Chloro heptafluoro propane.		
146	2903 19 20	**Kg**	**Group II** (s) CC14 Carbon Tetrachloride Tetrachloro methane.		
147	3824 71 00	**Kg**	**Group III** (t) CH3C13* 1,1,1-Trichloro ethane. (Methyl Chloroform) *This formula does not refer to 1,1,2- trichloro ethane.		
148	38247900	**Kg**	**Annexure C** Group Group I	**Controlled Substances** Substances	
			$CHFCl_2$	(HCFC-21)	Restricted or Prohibited as above depending upon whether country is signatory of Montreal protocol or not.
			CHF_2Cl	(HCFC-22)	
			CH_2FCl	(HCFC-31)	
			C_2HFCl_4	(HCFC-121)	
			$C_2HF_2Cl_3$	(HCFC-122)	
			$C_2HF_3Cl_2$	(HCFC-123)	
			$CHCl_2CF_3$	(HCFC-123)	
			$CHFClCF_3$	(HCFC-124)	

			$CHFClCF_3$	(HCFC-124) **(Noti. No. 09 dated 10.12.04)**	
			$C_2H_2FCl_3$	(HCFC-131)	
			$C_2H_2F_2Cl_2$	(HCFC-132)	
			$C_2H_2F_3Cl$	(HCFC-133)	
			$C_2H_3FCl_2$	(HCFC-141)	
			CH_3CFCl_2	(HCFC-141b)	
			$C_2H_3F_2Cl$	(HCFC-142)	
			CH_3CF_2Cl	(HCFC-142b)	
			C_2H_4FCl	(HCFC-151)	
			C_3HFCl_6	(HCFC-221)	
			$C_3HF_2Cl_5$	(HCFC-222)	
			$C_3HF_3Cl_4$	(HCFC-223)	
			$C_3HF_4Cl_3$	(HCFC-224)	
			$C_3HF_5Cl_2$	(HCFC-225)	
			$CF_3CF_2CHCl_2$	(HCFC-225ca)	
			CF_2ClCF_2CHClF	(HCFC-225cb)	
			C_3HF_6Cl	(HCFC-226)	
			$C_3H_2FCl_5$	(HCFC-231)	
			$C_3H_2F_2Cl_4$	(HCFC-232)	
			$C_3H_2F_3Cl_3$	(HCFC-233)	
			$C_3H_2F_4Cl_2$	(HCFC-234)	
			$C_3H_2F_5Cl$	(HCFC-235)	
			$C_3H_3FCl_4$	(HCFC-241)	
			$C_3H_3F_3Cl_3$	(HCFC-242)	
			$C_3H_3F_2Cl_2$	(HCFC-243)	
			$C_3H_3F_4Cl$	(HCFC-244)	
			$C_3H_4FCl_3$	(HCFC-251)	
			$C_3H_4F_2Cl_2$	(HCFC-252)	
			$C_3H_4F_3Cl$	(HCFC-253)	
			$C_3H_5FCl_2$	(HCFC-261)	
			$C_3H_5F_2Cl$	(HCFC-262)	
			C_3H_6FCl	(HCFC-271)	

149	38247900	**Kg**	**Group** **Group-II**	**Substance**	
			$CHFBr_2$	(HBFC-221BI)	
			CHF_2Br		
			C_2HFBr_4		
			$C_2HF_2Br_3$		
			$C_2HF_3Br_2$		
			C_2HF_4Br		
			$C_2H_2FBr_3$		
			$C_2H_2F_2Br_2$		
			$C_2H_2F_3Br$		
			$C_2H_3FBr_2$		
			$C_2H_3F_2Br$		
			C_2H_4FBr		
			C_2HFBr_6		
			$C_3HF_2Br_5$		
			$C_3HF_3Br_4$		
			$C_3HF_4Br_3$		
			$C_3HF_5Br_2$		
			C_3HF_5Br		
			$C_3H_2FBr_5$		
			$C_3H_2F_2Br_4$		
			$C_3H_2F_3Br_3$		
			$C_3H_2F_4Br_2$		
			$C_3H_2F_5Br$		
			$C_3H_3FBr_4$		
			$C_3H_3F_2Br_3$		
			$C_3H_3F_3Br_2$		
			$C_3H_3F_4Br$		
			$C_3H_4FBr_3$		
			$C_3H_4F_2Br_2$		
			$C_3H_4F_3Br$		
			$C_3H_5FBr_2$		
			$C_3H_5F_2Br$		
			C_3H_6FBr		
150	38247700	**Kg**	**Group-III** CH_2BrCl- **Annexure D - Reserved**		
151	38247700	**Kg**	**Annexure E** CH3Br Methyle Bromide		

CHAPTER 30
PHARMACEUTICAL

NOTE: 1

Formulations of plant portions of prohibited varieties falling in heading 3003 and heading 3004 are freely exportable subject to conditions. For details, please see chapter 12.

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
152	3002 12 10 3002 12 20 3002 12 30 3002 12 40 3002 12 90 3002 10 20 3002 10 91 3002 90 10 3002 90 20	Kg	Whole human blood plasma and all products derived from human blood except gamma globulin and human serum albumin manufactured from human placenta and human placental blood; Raw placenta; Placental blood plasma	Free	Export allowed subject to obtaining No Objection Certificate from DGHS
153	3002 10 20	Kg	Gamma globulin and human serum albumin manufactured from human placenta and human placental blood	Free	

154	3002 12 10 3002 12 20 3002 12 90 3002 10 20 3002 90 10 3002 90 20	Kg	Samples of whole human blood plasma and all products derived from human blood; Raw placenta; Placental blood plasma in individual cases for diagnostic / therapeutic purposes.	Free	Recommendation from a Doctor
155	3003 90 36 3004 90 96	Kg	Ketamine	Free	Export allowed subject to obtaining No Objection Certificate from Narcotics Commissioner
156	3002 10	Kg	Antisera and other blood fractions and modified immunological products, whether or not obtained by means of biotechnological processes	Free	Export of the item produced from animal by-products allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination;
	3002 10 20	Kg	Hemoglobin blood globulins and serum globulins		

	3001 90 91	Kg	Heparin and its salts		(ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India. [Notification No. 34/2015-20 dated 13.01.2017]

Export Licencing Note of Chapter 30

"The words ' Heavy metals within permissible limits' have be conspicuously displayed on the container of purely Herbal Ayurveda, Siddha and Unani medicines to be exported. Alternatively, a Certificate that ' Heavy metals within permissible limits ' issued either by an inhouse laboratory fully equipped with appropriate equipments for testing heavy metals or by any other NABL / GLP accredited laboratory or any other approved laboratory has to be produced along with other consignment papers**."**

CHAPTER 31
FERTILISERS

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
156A	3101 00	Kg.	Animal or vegetable fertilizers, whether or not mixed together or chemically treated; fertilizers produced by the mixing or chemical treatment of animal or vegetable products	Free	Export of the item produced from animal by-products allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India [Notification No. 34/2015-20 dated 13.01.2017]
157	3102 10 00	Kg	Urea	Free	Export is permitted subject to: • Prior permission / No Objection Certificate

					(NOC) of the Department of Fertilizers (DOF); • Production of Declaration/Certificate as at (i) before Customs at the time of export.
158	3103 10 00	Kg	Straight Phosphatic Fetilizers given below : 1.Single Super Phosphate (16% P_2O_5) Powdered 2.Single Super Phosphate (14% P_2O_5) Powdered 3.Single Super Phosphate (16% P_2O_5) Granulated	Free	Manufacturers of SSP as listed at Export Licensing Note 1 at List A below shall be allowed to export their own manufactured SSP subject to the following conditions : 1. Intimation to Department of Fertilizer about quantity of export along with a self-declaration and a certificate issued by statutory auditors that no concession/ has been claimed for intended export. 2. Production of above declaration / certificate as at (i) above to Customs at the time of export.
159	3103 10 00	Kg	Other Straight Phosphatic Fertilizers of the specifications at Entry number 158 above which do not meet the specified conditions for free exports	Free	Export is permitted subject to: • Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF); • Production of Declaration/Certificate as at (i) before Customs at the time of export.
160	3105 30 00	Kg	N.P. Complex Fertilizers given below : Diammonium Phosphate (DAP) (18-46-00)	Free	Manufacturers of DAP as listed at Export Licensing Note 1 at List B below shall be allowed,with the prior permission of the Department of Fertilizer, to export their own manufactured DAP subject to the following conditions : (i) Intimation to Department of Fertilizer about quantity of export along with a self-declaration and a certificate issued by statutory auditors that no concession/ subsidy has

					been claimed for intended export. (ii) Production of above declaration / certificate as at (i) above to Customs at the time of export.
161	3105 30 00	Kg	Other N.P. Complex Fertilizers of the specifications at Entry number 160 above which do not meet the specified conditions for free exports	Free	Export is permitted subject to: • Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF); • Production of Declaration/Certificate as at (i) before Customs at the time of export.
162	3104 20 00	Kg	Straight Potassic Fertilizers given below: Potassium Chloride (Muriate of Potash)	Free	Exports permitted, with the prior permission of the Department of Fertilizer, by direct importers of MOP out of quantity of import made during last six months subject to the following conditions :- (i) They will not claim any concession for the quantity intended to be exported ; or (ii) They will return the concession if already claimed from the Government; and 1. Furnish certificate from the statutory auditors to the Department of Fertilisers and Customs that the quantity intended to be exported has been imported in the last six months and no concession / subsidy has been claimed; and 2. Export realisation in free foreign exchange only.”
163	3104 20 00	Kg	Straight Potassic Fertilizers of the specifications at Entry number	Free	Export is permitted subject to: • Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF);

			162 above which do not meet the specified conditions for free exports		• Production of Declaration/Certificate as at (i) before Customs at the time of export.
164	3105 40 00 3105 51 00 3105 59 00	Kg	**Other N.P. Complex Fertilizers** as given below : 1. NP (16-20-0) 2. NP (20-20-0) 3. NP (28-28-0) 4. NP (23-23-0)	Free	Manufacturers of NP and NPK as listed at Export Licensing Note 1 at List C below shall be allowed to export their own manufactured NP and NPK subject to the following conditions : (i) Intimation to Department of Fertilizer about quantity of export along with a self-declaration and a certificate issued by statutory auditors that no concession/ subsidy has been claimed for intended export. (ii) Production of above declaration / certificate as at (i) above to Customs at the time of export.
165	3105 40 00 3105 51 00 3105 59 00	Kg	**Other N.P. Complex Fertilizers** of the specifications at Entry number 164 above which do not meet the specified conditions for free exports	Free	Export is permitted subject to: • Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF); • Production of Declaration/Certificate as at (i) before Customs at the time of export.
166	3105 20 00	Kg	N.P.K. Complex Fertilisers give n belo w :- Nitrophosphate with Potash (15-15-15) N.P.K. (10-26-26) N.P.K. (12-32-16) N.P.K. (14-35-14)	Free	Manufacturers of NP and NPK as listed at Export Licensing Note 1 at List C below shall be allowed to export their own manufactured NP and NPK subject to the following conditions : (i) Intimation to Department of Fertilizer about quantity of export along with a self- declaration and a certificate issued by statutory auditors that no concession/

			N.P.K. (14-28-14) N.P.K. (19-19-19) N.P.K. (17-17-17) N.P.K. (15-15-15)		subsidy has been claimed for intended export. (ii) Production of above declaration / certificate as at (i) above to Customs at the time of export.
167	3105 20 00	Kg	**Other N.P.K. Complex Fertilizers** of the specifications at Entry number 166 above which do not meet the specified conditions for free exports	Free	Export is permitted subject to: • Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF); • Production of Declaration/Certificate as at (i) before Customs at the time of export.
168	3104 90 00	Kg	All chemical fertilisers fortified with zinc or boron	Free	Export is permitted subject to: • Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF); • Production of Declaration/Certificate as at (i) before Customs at the time of export.
169	3105 90 10	Kg	Micronutirent fertilizers and mixtures thereof containing NPK, excluding those specified in Schedule I , Part A 1 (f) of Fertilizers (Control) Order, 1985	Free	Export is permitted subject to: • Prior permission / No Objection Certificate (NOC) of the Department of Fertilizers (DOF); • Production of Declaration/Certificate as at (i) before Customs at the time of export.

EXPORT LICENSING NOTE OF CHAPTER 31

NOTE: 1 [Notification No 07/2015-2020 dated 16.05.2017]

Manufacturers of SSP, DAP and NP / NPK who can freely export their own manufactures subject to the conditions above.

ITC (HS), 2018

SCHEDULE 2 – EXPORT POLICY

A List of SSP Manufacturers / Units

1. Arawali Phosphate Ltd, Jhamarkotra Road, Umra, Udaipur, Rajasthan
2. Arihant Fertilizers & Chemicals Ltd, Neemuch Tehsil, Neemuch, M.P.
3. Arihant Phosphates and Fertilisers Ltd, Nimbaheda, Chittorgarh, Rajasthan
4 Asha Phosphates Ltd, Jaggakhedi, Mandsaur, M.P.
5. Basant Agro Tech (India) Ltd, Barshi Takli Tehsil, Akola, Maharashtra
6. Bhilai Engineering Corporation Ltd, Gunjkheda, Pulgaon, Wardha, Maharashtra
7. Bhilai Engineering Corporation Ltd, Sirgiti Industrial Area, Bilaspur, Chattisgarh
8. Bohra Industries Ltd, Umra Village, Girva, Udaipur, Rajasthan
9. Chemtech Fertilisers Ltd, Kazipalli, IDA, Medak, Andhra Pradesh
10. Coimbatore Pioneer Fertilisers Ltd, Muthugoundanpudur, coimabore, TN
11. Dharamsi Morarji Chemical Co Ltd, Ambarnath Tehsil, Thane, Maharashtra
12. Dharamsi Morarji Chemical Co Ltd, Distt. Bilaspur, Chattisgarh
13. Dharamsi Morarji Chemical Co Ltd, Khemli, udaipur, Rajasthan
14. EID Parry (India) Ltd, Pinji Village, Ranipet, TN
15. Gayatri Spinners Ltd, Hamirgarh, Bhilwara, Rajasthan
16. Hind Lever Chemicals Ltd, Durgachak, Haldia, Midnapore, W.B.
17. Jairam Phosphate Ltd, Wadsa (Desalganj), Gadchiroli, Maharashtra
18. Jay Shree Chemicals & Fertilisers-1, Khardah, 24 Praganas (N), W.B.
19. Jay Shree Chemicals & Fertilisers-1I, Khardah, 24 Praganas (N), W.B.
20. Jubliant Organosys Ltd, Bharatiram, Gajraula, U.P.
21. Kashi Uravark Ltd, Industrial Area, Jagdishpur, Sultanpur, U.P.
22. Khaitan Chemicals & Fertilisers Ltd, Village Nirmani, Khargone, M.P.
23. Khaitan Fertilisers, Rampur, U.P.
24. Kothari Industrial Corp. Ltd, Ennore, T.N.
25. Krishna Industrial Corp. Ltd, Nidadavola, West Godavari, Distt. A.P.
26. Liberty Phosphate Ltd, Mewar Industrial Area, Udaipur, Rajasthan
27. Liberty Phosphate Ltd, Nandesari, Vadodara, Gujarat
28. Madhya Bharat Agro products Ltd, Sagar, M.P.
29. Madhya Pradesh Orgochem Ltd, Jawad Tehsil, Neemuch, M.P.
30. Mahadeo Fertilisers Ltd, Bindki, Fatepur, U.P.
31. Maharashtra Agro Industries Dev.Corpn. Ltd, Panvel Taluka, Rigad, Maharashtra
32. Mangalam Phosphates Ltd, Hamirgarh, Bhilwara, Rajasthan
33. Mardia Chemials Ltd, Sitagarh Sayala, Surendranagar, Gujarat
34. Mexican Phosphates Ltd, Ksasrawad Tehsil, Khargone, M.P.
35. Mukteshwar Fertilisers Ltd, Narayankhedi, Ujjain, M.P.
36. Narmada Agro Chemicals P.Ltd. Mangrol, Junagarh, Gujarat
37. Nirma Ltd, Moraiya Village, Bavala, Ahmedabad, Gujarat
38. Phosphate Co. Ltd, Rishra, Hoogly, W.B.
39. Pragati Fertilizers Ltd, IDA, Block-A. Vishakapatnam, A.P.
40. Prathyusha Chemicals & Fertilisers Ltd, IDA, Parawada, Vishakapatnam, A.P.
41. Prem Sakhi Fertilisers Ltd, Jhamar Kotra Road, Lakadwas, Udaipur, Rajasthan
42. Priyanka Fertilisers & Chemicals , Anakapalli (M), Vishakapatnam, A.P.
43. Rashi Fertilizers Ltd., Dindori Tehsil, Nasik, Maharashtra.
44. Rajlaxmi Agrotech India Ltd., Gundewadi Jalna Tehsil, Jalna. Maharashtra.

45. Rama Krishi Rasayan, Haveli Taluka, Pune, Maharashtra.
46 . Rama Phosphates Ltd., Dharampuri, Indore, M.P.
47. Rama Phosphates Ltd. Umra, Gurva Tehsil, Udaipur, Rajasthan.
48. Rewati Minerals & Chemicals Ltd., Banda, Tehsil, Sagar, M.P.
49. Sadhana Phosphate & chemicals Ltd., Gudli Village, Udaipur, Rajasthan.
50. Shiva Fertilizers Ltd., Loha, Taluka, Nanded, Maharashtra.
51. Shreeji Phosphate Ltd., Kallipura Village, Jhabua, M.P.
52. Shri Acids and Chemicals Ltd., Gajraula, U.P.
53. Shri Bhawani Mishra (P) Ltd., Wazirabad, Nanded Maharashtra
54. Shri Ganpati Fertilizers Ltd., Gauraji ka Nimbahera, Ambabari, Rajasthan.
55. Shrinivas Fertilizers Ltd, Gormachhia Village, Jhansi, UP
56. Shurvi Colour Chem Ltd., Madsri, Girva Tehsil, Udaipur, Rajasthan
57. Sona Phosphate Ltd, Sarigam, Sabero, Valsad, Gujarat
58. Subhodaya Chemicals Ltd, Gauripatnam, A.P.
59. Swastik Fertilizer & Chemicals Lt, Village Sandla, Dhar, M.P.
60. Tedco Granites Ltyd, Hamirgarh, Bhilwara, Rajasthan
61. Teesta Agro Industries Ltd, Rajganj, Jalpaiguri, W.B.
62 The Andhra Sugars Ltd, Kovvur, West Godavari Distt, A.P.
63. The Bharat Fertilizer Industries Ltd, Wada Taluka, Thane, Maharashtra.
64. Tungabadra Fertilizers & Chemicals Company Ltd, Munirabad R.S. Koppal, Karnataka.
65. Narmada Bio-chem Pvt. Ltd., Ahmedabad
66. Prathyusha Chemicals and Fertilizers Ltd., Visakhapatnam
67. The Jay Shree Chemicals & Fertilizers, Kolkata
68. Asian Fertilizers Ltd., Forakhpur
69. Sai Fertilizers Pvt. Ltd., Kolkata
70. Jubilant Agri & Consumer Products, Gajraula
71. Chambal Fertilizers and Chemicals Ltd., Jasola
72. Basant Agro Tech (I) Ltd., Jalgaon
73. Basant Agro Tech (I) Ltd., Akola
74. Shiva Global Agro Industries Ltd., Nanded
75. Rama Phosphate Ltd., Indore
76. Rama Krishi Rasayan, Puna
77. Rama Phosphate Ltd., Udaipur
78. T.J. Agro Fertilizers Pvt. Ltd., Navsari
79. Varun Fertilizers Pvt. Ltd., Devas
80. Agri Green Fertilizers & Chemicals Pvt. Ltd., Kadapa
81. Progressive Fertichem (P) Ltd., Assam
82. Aarti Fertilizers, Vapi
83. R C Fertilizers Pvt. Ltd., Nashik
84. Suman Phosphates and Chemicals Ltd., Indore
85. KPR Fertilizers Ltd., Biccavolu
86. KPR Fertilizers Ltd., Koppal
87. Rajlaxmi Agrotech India Pvt. Ltd., Nanded
88. Indian Phosphaate Ltd., Udaipur
89. Adheeshaa Phosphate, Udaipur
90. Datta Agro Services Pvt. Ltd., Jalgaon
91. Madhyabharat Phosphate Pvt. Ltd., Raisen, M.P.

92. Madhyabharat Phosphate Pvt. Ltd., Jhabua, M.P.
93. Blue Phosphate Ltd., Udaipur
94. BEC Fertilizers Ltd. Bharuch
95. Patel Phoschem Ltd. Udaipur
96. Khaitan Chemicals & Fertilizers Ltd., Nimbahera (Raj.)
97. Khaitan Chemicals & Fertilizers Ltd., Fatehpur (U.P.)
98. Khaitan Chemicals & Fertilizers Ltd., Jhansi (U.P.)
99 Khaitan Chemicals & Fertilizers Ltd., Dahej (Guj.)
100. Khaitan Chemicals & Fertilizers Ltd., Rajnandgaon (Chhattisgarh)
101. M/s Greenstar Fertilizers Ltd. [earlier known as Sothern Petrochemical Industries Corporation (SPIC) Limited]

B List of DAP Manufacturers [Notification No 07/2015-2020 dated 16.05.2017]

1. Gujarat State Fertilisers & Chemicals Ltd.
2. Zauri Industries Ltd.
3. M/s Greenstar Fertilizers Ltd. [earlier known as Sothern Petrochemical Industries Corporation (SPIC) Limited]
4. Oswal Chemicals & Fertilisers Ltd.
5. Madras Fertilisers Ltd., New Delhi-110016
6. M/s Hindalco Industries Limited (unit: birla copper)
7. Indian Farmers Fertilisers Coop. Ltd, New Delli-110019
8. Godavari Fertilisers & Chemical Ltd.
9. M/s Tata Chemicals Limited (Phosphate Business Division), Bishop's House, 51, Chowringee Road, Kolkata-700071.
10. Mangalore Chemicals and Fertilisers Ltd, Bhikaji Cama Place, New Delhi.
11. Paradeep Phosphates Ltd, Pandit Jawaharlal Nehru Marg, Bhubaneshwar- 751001
12. FACT, Cochin

C. List of NP / NPK Manufacturers [Notification No 07/2015-2020 dated 16.05.2017]

1. M/s Gujarat State Fertilisers & Chemicals Ltd. 6th Floor, Meridien, West Tower, Windsor Place, New Delhi-110001.
2. M/s Zurai Industries Ltd., International Trade Tower, 2nd Floor, F Block, Nehru Place, New Delhi- 110019.
3. M/s Greenstar Fertilizers Ltd. [earlier known as Sothern Petrochemical Industries Corporation (SPIC) Limited]
4. M/s Rashtriya Chemical and Fertiliser Ltd., H-9 Green Park Extn., New Delhi.
5. M/s Oswal Chemicals & Fertilisers Ltd., 7th Floor, Antrikash Bhawan, 22, Kasturba Gandhi Marg, New Delhi-110001.
6. M/s Madras Fertilisers Ltd., U-12-A, First Floor, Green Park Extension, New Delhi-110016.
7. M/s Hindalco Industries Limited (unit : birla Copper)

8. M/s Indian Farmers Fertilisers Coop. Ltd., 34, Nehru Place, New Delhi-110019.
9. M/s Godavari Fertilisers & Chemical Ltd., E-198, East of Kailash, New Delhi-110065.
10. M/s E.I. D Parry India Ltd., Jeevan Deep Building, No.10, Sansad Marg, P.B. No.172, New Delhi- 110001.
11. M/s Coromondal Fertilizer Ltd. (CFL) Jeevan Deep Building, 1st Floor, 10, Parliament Street, New Delhi-110001.
12. M/s Tata Chemicals Limited (Phosphate Business Division), bishop's house, 51, Chowringee Road, Kolkata-700071.
13. M/s Mangalore Chemicals and Fertilisers Ltd., 1002, Bhikaji Cama Bhawan, Bhikaji Cama Place, New Delhi.
14. M/s Deepak Fertilizers and Petrochemicals Corporation Limited, S-I, First Floor, Panchsheel Park, New Delhi-110017.
15. M/s Paradeep Phosphates Ltd., Bayan Bhawan, Pandit Jawaharlal Nehru Marg, Bhubaneswar- 751001.
16. M/s FACT, Cochin.
17 M/s Gujrat Narmada Valley Fertiliser Company limited, Bharauch (Gujarat)
18 M/s Heritaze Enterprise, Vadodara (Gujarat)
19 M/s Universal Crop Protection.

CHAPTER 32

TANNING OR DYEING EXTRACTS; TANNINGS AND THEIR DERIVATIVES; DYES, PIGMENTS AND OTHER COLOURING MATTER; PAINTS AND VARNISHES; PUTTY AND OTHER MASTICS; INKS

NOTE : 1

Value added products of Red Sanders wood in this chapter require a licence and CITES documentation. For detail, see Chapter 44."

CHAPTER 33
ESSENTIAL OILS AND RESINOIDS; PERFUMERY, COSMETIC OR TOILET PREPARATIONS

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
170	3301 29 37	Kg	Sandalwood oil	Restricted	Export permitted under license. For detail policy see Chapter 44.

170A	33013010		Agar Oil	Restricted	The annual quota for export of Agar Oil obtained from artificially propagated source has been fixed as under: **Agar Oil – 1500 Kg per annum.** **The export of Agar Oil is permitted subject to following conditions:** I. Applications for an export license for **the export of agaroil extracted from agarwood** (Aquilaria Malaccensis) **obtained from artificially propagated sources** (**cultivated origin outside forest areas)** should be accompanied by attested copies of certificate of origin issued by an Officer of the Forest Department, authorized by concerned State Government from where stocks were procured/exported, giving details of the date of procurement from legal sources and quantities procured. The certificate of origin should mention that the plantation from which agarwood (Aquilaria Malaccensis) was obtained is registered with the State Government. II. A certificate of the current position of stocks so procured and available with the applicant given after physical verification of the stocks, by the authority nominated for the purpose by the PCCF, should also accompany the application for an export license III. A copy of the export order received by the concerned firm. IV. Coloured photograph of products (agarwood) (Aquilaria Malaccensis) duly certified by the concerned officer designated by the Forest Department. V. An undertaking from the firm that items of agaroil proposed to be exported has been harvested from plantation following all conditions of CITES for harvesting of agarwood (Aquilaria Malaccensis).

CHAPTER 35
ALBUMINOIDAL SUBSTANCES; MODIFIED STARCHES; GLUES; ENZYMES

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
171	35030020	Kg.	Gelatine, edible grade and not elsewhere specified or included	Free	Export of the item produced from animal by-products allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) **After the shipment is made, the exporter shall also provide a "Health Certificate" consignment wise to the buyer having details of the product with HS code, packaging, its origin, destination, vessel name, date of departure, health requirement. This certificate is issued by Export Inspection Council.** **[Notification No. 55/2015-20 dated 30.03.202]**
172	3503 00 30	Kg.	Glues derived from bones, hides and similar items and fish glues		Export of the item produced from animal by-products allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the

					registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India. [Notification No. 34/2015-20 dated 13.01.2017]
172A	3503 00 90	Kg.	Other		Export of the item produced from animal by-products allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of

					loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India. [Notification No. 34/2015-20 dated 13.01.2017]
173	3504 00 10	Kg.	Peptones including Collagen Peptides of marine or bovine or Poultry origin (also referred to as Collagen, Collagen Hydrolysate, Hydrolysed Collagen or Hydrolysed Gelatin) and Fish Protein.		Export of the item produced from animal by-products allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the

					product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India. [Notification No. 34/2015-20 dated 13.01.2017]
173A	3507 90 20	Kg.	Pancreatin		Export of the item produced from animal by-products allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and

					Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India. [Notification No. 34/2015-20 dated 13.01.2017]
173B	3507 90 30	Kg.	Pepsin		Export of the item produced from animal by-products allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India.

					[Notification No. 34/2015-20 dated 13.01.2017]
173C	3507 90 79	Kg.	Trypsin, Chymotrypsin, Trypsin-Chymotrypsin Mix		Export of the item produced from animal by-products allowed freely but export to European Union allowed subject to the following conditions : (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by the CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, Plant approval number, nature of export product, quantity, invoice number and date, port of loading (name of the port) and destination (ii) After the shipment is made, the exporter shall also provide a 'Health Certificate' consignment-wise to the buyer giving details of the product with HS Code, packaging, its origin, destination, vessel name, date of departure, health requirements, etc. This Health Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare, Government of India. [Notification No. 34/2015-20 dated 13.01.2017]
174	3501	Kg.	Casein, Caseinates and	Restricted	Export permitted under licence [Notification No. 112 (RE –

			other casein derivatives; casein glues		2010)/2009-2014 01.05.2012]

EXPORT LICENSING NOTE OF CHAPTER 35

NOTE 1

Export of 'Milk products including casein and casein products etc. 'have been made free vide Notification No. 31 (RE - 2012)/2009-2014 New Delhi, Dated: 4th February, 2013. Export of the above processed and/or value added agricultural products will be exempted from any restriction / ban even in the event of restriction / ban on the export of basic farm produce.

CHAPTER 38
MISCELLANEOUS CHEMICAL PRODUCTS

NOTE: 1

Value added products of red sanders wood in this chapter require a licence. For detail, see chapter 44.

CHAPTER 40

RUBBER AND ARTICLES THEREOF

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
175	4014 10 10	u	Condoms except categories /brands mentioned at (a) and (b) below which are not allowed for export	Free	Export freely permitted subject to submission to Customs, a self declaration and a certificate issued by statutory Auditors that no concession/subsidy has been claimed for intended exports nor any subsidized material has been used for manufacture of items
			(a) Any condom with any of the following marking/Stamp	Prohibited	Not permitted to be exported.
			i. " Made specially for Govt. of India " ; or		
			ii. " Sold under Contraceptive Social Marketing Programme of Govt. of India " ;		
			iii. " Free supply " ;		
			iv. " Central Govt. supply- Not for sale " ; or		
			v. " Not for export outside India " ; and /or		

			(b) the following specific brands of condoms:-	Prohibited	Not permitted to be exported.
			i. Ahsaas		
			ii. Bliss		
			iii. Deluxe Nirodh		
			iv. Dream		
			v. Masti		
			vi. Milan		
			vii. Mithun		
			viii. Mauj		
			ix. Nirodh		
			x. New Lubricated Nirodh		
			xi. Pick Me		
			xii. Sangam		
			xiii. Super Deluxe Nirodh		
			xiv. Sawan		
			xv. Tamanna		
			xvi. Umang		
			xvii. Ustad		
			xviii. Zaroor		
			xix. Anand		
			xx. Thrill		
			xxi. Sparsh		
			xxii. Sathi		

CHAPTER 41

RAW HIDES AND SKINS (OTHER THAN FURSKINS) AND LEATHER

NOTE:1

Finished leather of goat, sheep and bovine animals and of their young ones" means the leather which complies with the terms and conditions specified in the Public Notice of the Government of India in the Ministry of Commerce No.21/2009-14 dated 01.12.2009, under the provisions of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992).

S.No.	Tariff item HS Code	Unit	Item Description	Export Policy	Policy Conditions
176	4104 11 00 4104 19 00 4104 41 00 4104 49 00 4105 10 00 4105 30 00 4106 21 00 4106 22 00 4106 31 00 4106 32 00 4106 40 00 4106 91 00 4106 92 00 4107 11 00 4107 12 00 4107 19 00 4107 91 00 4107 92 00 4107 99 00	Kg	Finished leather all kinds	Free	Subject to the definition of finished leather at Note 1

Export Licensing note of Chapter 41

NOTE: 1

The definition of finished leather is contained in Public Notice No. 21/2009-14 dated 01.12.2009. The same is reproduced at Appendix 4 of Schedule **2.**

CHAPTER 44

WOOD AND ARTICLES OF WOOD; WOOD CHARCOAL

NOTE:1

Definition of handicrafts for the purpose of classification :

(a) A handicraft must be predominantly made by hand. Machinery can also be used in the manufacturing process as a secondary process.

(b) It must be graced with visual appeal in the form of ornamentation or in-lay work or some similar work lending it an element of artistic improvement and such ornamentation must be of a substantial nature and not a mere pretence.

The classification codes for the handicrafts is only illustrative. The description can cover other headings as well.

NOTE: 2

Prohibition on export of Muli Bamboo (Melocanna baccifera) is made 'Free' till 31.03.2019. Bamboo products made from bamboo obtained from legal source; **except bamboo charcoal, bamboo pulp and unprocessed bamboo shoots under ITC(HS) Code** 1401 10 00 are freely exportable. For details see Chapter 14 [Notification No. 11/2015-20 dated 23.06.2017].

NOTE: 3

Export Promotion Council for Handicrafts (EPCH) is authorised to issue certificate, on demand, on the due diligence adopted by the exporters in procurement of wood from legal sources **[**Notification No. 13(RE-2013)/2009-2014 dated 14.05.2013]

S.No.	Tariff Itrem HS Code	Unit	Item Description	Export Policy	Policy Conditions
177	4401 10 00 4401 11 10 4401 31 00 4401 39 00 4401 40 00	MT	Wood and wood products in the form of logs, timber, stumps, roots, bark, chips, powder, flakes, dust, and charcoal other than sawn timber made exclusively out of imported logs/timber	Prohibited	Not permitted to be Exported

178	4401 11 10 4401 12 10 4401 11 90 4401 12 90	MT	Fuel wood, in logs, in billets, in twigs, in faggots or in similar forms; Wood in chips or particles; Sawdust and wood waste and scrap, whether or not agglomerated in logs, briquettes, pellets or similar forms	Prohibited	Not permitted to be Exported.
179	4402 10 10 4402 90 90	MT	Wood charcoal , whether or not agglomerated	Prohibited	Not permitted to be Exported. However, the prohibition on export of charcoal will not apply to Bhutan
180	4407 19 10 4407 11 00 4407 19 90 4407 29 10 4407 29 90 4407 96 00 4407 99 20 4407 99 90	MT	Wood sawn or chipped lengthwise, sliced or peeled, whether or not planed, sanded or end jointed, or a thickness exceeding 6 mm other than sawn timber made exclusively out of imported logs/timber	Prohibited	Not permitted to be Exported
181	4407 19 10 4407 11 00 4407 19 90 4407 29 10 4407 29 90 4407 96 00 4407 99 20 4407 99 90	MT	Sawn Timber made exclusively out of imported logs/timber of all the species of wood other than CITES Appendix I & II species.	Free	(i) The Export would be confined to the species which has been imported; (ii) The importer and exporter shall be the same firm and the import and export shall have to be effected from the same port. The scheme will be operational only from the ports of Chennai, Kandla, Kolkata, Mangalore, Mumbai, Mundra, Nhava Sheva (JNPT), Tuticorin, Vishakhapatnam and the Land Customs Station (LCS) of Raxaul

					However, for this purpose, Mangalore & Tuticorin shall be treated as the same port thereby allowing importers to import wood logs from Mangalore and export the Sawn timber from Tuticorin and vice-versa. Similar facility shall also be available for Kandla, Mumbai, Mundra and Nhava Sheva (JNPT) ports thereby allowing importers to import from any of the above ports and export either from the same port or from any of the remaining three ports. For the purpose of export to Nepal, the Land Customs Station (LCS) of Raxaul and Kolkata port shall be treated as the same port thereby allowing importers to import wood logs from Kolkata port and export the Sawn timber to Nepal from the LCS of Raxaul. **[Notification No. 16/2015-20 dated 28.07.2015]** (iii) The export of sawn products derived from imported logs shall not exceed 60% of the imports in volume terms; (iv) The value addition of such exports shall be not less than 30%. (v) The Saw Mill of the exporter, where imported timber is sawn shall be registered with the State Forest Department and shall be located away from the forest area in a location approved by the Conservator of Forests of the State Government; (vi) The exporter must undertake exports within a period of 12 months from the date of import**;** (vii) The export contracts shall be registered with the Chemicals and Allied Products Export Promotion Council (CAPEXIL) who will monitor them to ensure that the scheme is not abused. (viii) The laws and rules framed by the Central Government and the State Government regulating timber in transit shall be followed by the exporters
182	1211 90 50 4403 99 22	M^3	Sandalwood in any form, except at Sl. No. 183 to 187 below	Prohibited	Not permitted to be Exported [Notification 37/2015-20 dated 27.01.2017]

183	4414 00 00 4415 00 00 4419 00 00 4420 00 00 4421 91 60 4421 91 90	Kg	Finished Handicraft products of (a) Sandalwood (b) Other species	 Free Free	
184	4409 00 00	Kg	Machine finished sandalwood products	Free	
185	3301 29 37	Kg	Sandalwood Oil	Restircted	Export permitted under Licence [Notification No. 15/2015-20 dated 05.07.2017]
186	1211 90 50 4401 31 00 4401 39 00 4401 40 00	MT	Sandalwood De-oiled Spent Dust	Restricted	Export permitted under licence subject to conditionalities as may be notified by the Director General of Foreign Trade from time to time.
187	1211 90 50 4403 99 22	MT	Other forms of sandal wood, namely, (a) dust/ flakes obtained as wood scrap / waste after the manufacturing process by manufacturer exporter of value added sandalwood handicraft products and machine finished sandalwood products; (b) machine finished chips manufactured from cracked portions of sandalwood billets (each finished chips not exceeding 50 gms per piece);	Restricted	Export permitted under licence subject to conditionalities as may be notified by the Director General of Foreign Trade from time to time [Notification 37/2015-20 dated 27.01.2017]

			(c) powder obtained from wood scrap / waste after the manufacturing of handicraft products and machine finished goods of sandalwood ; (d) small pieces of sandalwood(each piece not exceeding 20 gms) obtained from wood scrap / waste after manufacturing of handicraft / machine finished sandalwood products; (e) sandalwood powder produced from sandalwood wood scrap/waste; (f) any other item of sandalwood as may be specified by DGFT in consultation with MOEF&CC.	Restricted	

188	4403 99 18 4407 99 90	m^3	Red Sanders wood in any form, whether raw, processed or unprocessed, except at **except at Sl. No. 188A [of cultivation origin obtained from private land (including Pattaland)] and Sl. No. 189 [specified value added products of RSW and other handicrafts made from RSW procured from legal sources] below**	Prohibited	Not permitted to be exported. However, one time relaxation has been granted to Govt. of Andhra Pradesh, Directorate of Revenue Intelligence (DRI), Govt. of Tamil Nadu, Govt. of Maharashtra and Government of Karnataka for export of 8498.095 MTs, 1200 MTs, 299.732 MTs, 83.40 MTs and 186.588 MTs respectively of Red Sanderswood (in log form) obtained out of confiscated/seized stock, either by itself or through any entity / entities so authorized by them. Govt of Andhra Pradesh has been allowed time upto 31.12.2021 to complete all the modalities of Export of allocated quantities of RSW vide Notification No. 59/2015-20 dated 11.03.2021 DRI has been allowed time upto 31.12.2021 to complete all the modalities of Export of allocated quantities of RSW vide Notification No. 06/2015-20 dated 31.05.2021. One time relaxtion given to Forest, Environment and Climate Change Department, Govt. of Orissa. [Notification No. 35/2015-20 dated 07.10.2021]

188 A	4403 99 18 4407 99 90	Kg	Red Sanders wood in logform and roots, exclusively of cultivation origin obtained from private land (including Pattaland)	**Restricted**	Export permitted under license subject to the following conditions /documentation : (i) Applications for export license should be accompanied by attested copies of certificate of origin issued by the Principal Chief Conservator of Forests (PCCF) of the State from where the stocks were procured / exported, giving details of the date of procurement from legal sources and quantities procured; (ii) A certificate of the current position of stocks so procured and available with the applicant given after physical verification of the stocks, by the authority nominated for the purpose by the PCCF, should also accompany application for export license. (iii) The applications shall be considered on merits for issue of export license, which shall be subject to any other conditions such as MEP, quantity ceilings requirements under CITES, etc. as may be prescribed from time to time; (vii)As per the recommendation of CITES Management Authority India, the MOEF&CC will fix an yearly quota, which may be reviewed based on NDF study or recommendations of the Government agencies;

189	3203 00 90 3805 10 10 9202 10 00 9202 90 00 9205 10 00 92059090 9208 10 00 9208 90 00 9206 00 00 9208 10 00 9209 92 00 9209 94 00 9209 99 00 9403 90 00 4420 90 90 4421 90 90	kg	Value added products of Red Sanders wood such as Chips, Powder, Extracts, Dyes, Musical Instruments, Parts of Musical Instruments, Furniture, Parts of various sizes of furniture (maximum cross section: sizes: 15 cm X 15 cm; Planks: 20 cm X 7.5 cm and maximum length 2.5 Mtrs), toys, dolls & other handicrafts made from Red Sanders wood procured from legal sources [Notification No. 54(RE-2013)/2009-2014 dated 03.12.2014]	Restricted	Exports permitted under licence subject to the following documentation: Applications for export licences should be accompanied by attested copies of certificate of origin issued by the Principal Chief Conservator of Forests of the State from where the stocks were procured, giving details of the date of procurement from legal sources and quantities procured. A Certificate of the current position of stocks so procured and available with the applicant given after physical verification of the stocks, by the authority nominated for the purpose by the Principal Chief Conservator of Forests, should also accompany application for export licence. The applications shall be considered on merits for issue of Export Licence, which shall be subject to any other conditions such as MEP, quantity ceilings requirements under CITES, etc. as may be prescribed from time to time.

Note below Chapter Licensing Note:

NOTE: 1 Prohibition on export of wood charcoal at Sl. No. 179 of Chapter 44 will not apply in case of export to Bhutan **[**Notification No. 60(RE-2013)/2009-2014 dated 23.12.2013]

Note: 2 The procedure for export of RSW Red Sanders wood in log form and roots, exclusively of cultivation origin obtained from private land (including Pattaland) is notified vide Public Notice No. 74/2015-20 dated 18.02.2020.

ITC (HS), 2018
SCHEDULE 2 – EXPORT POLICY

CHAPTER 47

PULP OF WOOD OR OF OTHER FIBROUS CELLULOSIC MATERIAL; WASTE AND SCRAP OF PAPER OR PAPERBOARD

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
190	4701 00 00	Kg	Mechanical wood pulp	Prohibited	Not permitted to be exported
191	4702 00 00	Kg	Chemical wood pulp, dissolving grades	Prohibited	Not permitted to be exported
192	4703 00 00	Kg	Chemical wood pulp, soda or sulphate, other than dissolving grades	Prohibited	Not permitted to be exported
193	4704 00 00	Kg	Chemical wood pulp, sulphite, other than dissolving grade	Prohibited	Not permitted to be exported
194	4705 00 00	Kg	Semichemical Wood Pulp	Prohibited	Not permitted to be exported
195	4707 00 00	Kg	Waste paper	Restricted	Export permitted under Licence

CHAPTER 50
SILK

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
196	5001 00 00	kg	Pure races of Silk worms; silkworm seeds, and silk worm cocoons	Restricted	Export permitted under licence

ITC (HS), 2018
SCHEDULE 2 – EXPORT POLICY

CHAPTER 52

COTTON

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
197	5201		Cotton neither carded nor combed	Free	Registration requirement for export of cotton has been dispensed with. [Notification No. 102(RE-2013)/2009-2014 dated 08.12.2014]
198	5202		Cotton waste (including yarn waste and garnetted stock)	Free	
199	5203		Cotton, carded or combed	Free	
200	5205	Kgs	Cotton yarn (other than sewing thread), containing 85% or more by weight or cotton not put up for retails sale	Free	Registration requirement for export of cotton has been dispensed with. [Notification No. 103(RE-2013)/2009-2014 dated 08.12.2014]
201	5206	Kgs	Cotton yarn (other than sewing thread), containing less than 85% by weight or cotton not put up for retails sale	Free	Registration requirement for export of cotton has been dispensed with. [Notification No. 103(RE-2013)/2009-2014 dated 08.12.2014]
202	5207	Kgs	Cotton yarn (other than sewing thread),put up for retail sale	Free	Registration requirement for export of cotton has been dispensed with. [Notification No. 103(RE-2013)/2009-2014 dated 08.12.2014]

CHAPTER 84

NUCLEAR REACTORS, BOILERS, MACHINERY AND MECHANICAL APPLIANCES; PARTS THEREOF

NOTE: 1

Vintage motor cars and vintage motor cycles including their parts and components are restricted. For details please see chapter 87

CHAPTER 87

VEHICLES OTHER THAN RAILWAY OR TRAMWAY ROLLING STOCK, AND PARTS AND ACCESSORIES THEREOF

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
203	8703 21 10 8703 21 91 8703 22 10 8703 22 91 8703 23 91 8703 24 10 8703 24 91 8407 33 10 8407 34 10 8706 00 11 8706 00 39 8707 10 00 8708 10 90 8708 29 00 8708 99 00 8708 40 00 8708 50 00 8708 50 00 8708 70 00 8708 80 00 8708 91 00 8708 92 00 8708 93 00 8708 94 00	u	Vintage motor cars, parts and components thereof manufactured prior to 01.01.1950	Restricted	Export permitted under Licence
204	8711 00 00 8407 31 10 8407 32 10 8407 33 20 8714 10 10 8714 10 90 8714 91 00 8714 92 90 8714 93 90 8714 95 90 8714 99 90	u	Vintage Motorcycles, parts and components thereof manufactured prior to 1.1.1940	Restricted	Export permitted under licence

CHAPTER 92

MUSICAL INSTRUMENTS PARTS AND ACCESSORIES OF SUCH ARTICLES

NOTE:1

Value added products of red sanders wood in this chapter require a licence. For detail, see Chapter 44.

CHAPTER 93
ARMS AND AMMUNITION; PARTS AND ACCESSORIES THEREOF

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
205	9302 00 00 9303 00 00 9306 21 00 9306 29 00 9306 30 00 9306 90 00	u	Muzzle loading weapons	Free	(a) Licence under Arms and Rules framed thereunder; (b)Certificate from the Archaeological Survey of India certifying that the firearms to be exported are not antiques/rare specimens nor manufactured in India prior to 1956; and (c) Firearms to be exported shall bear appropriate marks of identification and proof
206	9303 10 00 9306 21 00 9306 29 00 9306 30 00 9306 90 00	u	Weapons and breach loading or bolt action weapons such as shot guns, revolvers, pistols and their ammunition	Free	(a) Licence under Arms and Rules framed thereunder; (b) Certificate from the Archaeological Survey of India certifying that the firearms to be exported are not antiques/rare specimens nor manufactured in India prior to 1956; and (c) Firearms to be exported shall bear appropriate marks of identification and proof tests

CHAPTER 96
MISCELLANEOUS MANUFACTURED ARTICLES

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
207	9602 00 30	Kg	Empty Gelatin Capsules, not intended for human consumption	Free	Export of the item to EU, produced from Animal By- Products, is allowed subject to the following conditions: (i) A 'Shipment Clearance Certificate' is to be issued consignment-wise by CAPEXIL indicating details of the name and address of the exporter, address of the registered plant, IEC No. of the exporter, plant approval number, nature of export product, quantity, invoice number and date, port of loading (Name of the port) and destination. (ii) After the shipment is made, the exporter shall also provide 'Health Certificate' consignment-wise to the buyer giving details of vessel name, shipping bill number with date, production process, etc. as per the regulations stipulated by EC (EU) from time to time. The Certificate would be issued jointly by CAPEXIL and Regional Animal Quarantine Officer, Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture, Government of India. [Notification No. 34/2015-20 dated 13.01.2017]

207 AA	Ex 293499 Ex 300490		Injection Remdesivir and Remdesivir Active Pharmaceutical Ingrediants (API)	Restricted	Export permitted under License.

207 AB	Ex 30049029 Ex 30049099		Amphotericin – B Injections	Restricted	Export permitted under License
207 AD	90183100		Syringes with or without Needles of the following denominations : - 0.5 ml/ 1ml AD syringes. - 0.5 ml/1 ml/2 ml/3 ml disposable syringes. - 1ml/2 ml/3 ml RUP Syringes.	Restricted	Export permitted under License

CHAPTER 97
WORKS OF ART, COLLECTORS' PIECES AND ANTIQUES

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Policy Conditions
208	9705 00 90 9706 00 00	u	Replicas of antique weapons	Free	Certificate from the District Magistrate concerned/ Commissioner of Police under whose jurisdiction the replica has been manufactured and has been rendered innocuous.

Sl. No.	Item	Export Policy	Remarks
1.	milk and milk products	Free	Milk and Cream, concentrated or containing added sugar or other sweetening matter including Whole Milk Powder, Dairy Whitener and Infant Milk Foods [Notification No. 25(RE-2012)/2009-2014 dated 22.11.2012]
2.	chicken	Free	No condition
3.	seafood	Free	Seafood are covered under Chapter 3, Schedule 2 Export Policy. As per the current Export Policy, export of Rock Lobster and Pomfret below certain weight is prohibited. In case of Pomfret, it is below 300 gms which is restricted for export and in case of Rock Lobster and other Sea Crawfish Frozen, certain categories below a specified weight are prohibited. Since the prohibition / restriction on the export of Rock Lobster and Pomfret is subject to weight specification, these items above the specified weight are free for export.
4.	fruits	Free	No condition
5.	vegetables	Free	No condition
6.	oil seeds	Free	However, breeder seeds or Foundation seed or Wild variety seeds are not allowed to be exported from India. **Groundnut seed** Export of Groundnut seed is free. However, export to European Union is permitted subject to compulsory

			registration of contracts with APEDA, alongwith controlled Aflatoxin level certificate given by agencies/laboratories nominated by APEDA. **Sesame seed** Export of Sesame seed is free. However, export of sesame seed and groundnut to Russian Federation is permitted subject to pre-shipment quality certification issued by nominated laboratory. Imports of oilseeds are subjected to standard duty of 30%. **Edible oils** All varieties of edible oils (except mustard oils) are Free without any quantitative restrictions
7.	wheat	Free	Export permitted through Custom EDI ports only. Export shall also be permitted through the non-EDI Land Custom Stations (LCS) on Indo-Bangladesh and Indo-Nepal border subject to registration of quantity with DGFT. Regional Authorities (RAs) Kolkata & Patna and such other RAs as notified by DGFT from time to time will be the designated RAs for the purpose of such registration of quantity.
8.	rice	Free	**Non-Basmati Rice** (Notification No. 71 dated 09.09.2011 and

			Notification No. 76 dated 23.09.2011) (i) Export of all varieties of non-Basmati rice made free w.e.f. 09.09.2011 subject to the condition that such export to be made by private parties from privately held stocks ports. State Trading Enterprises (STEs) including M/s. NCCF & NAFED are also permitted to export privately held stocks of non-Basmati rice. (ii) Export allowed only through EDI ports. (iii)Export is also allowed through non-EDI Land Custom Stations (LCS) on Indo-Bangladesh and Indo-Nepal border subject to registration of quantity with DGFT. Such export has to be register with Regional Office of DGFT at Patna and Kolkata. **Basmati Rice** Export of basmati rice is 'free' subject to following conditions: Notification No. 97 dated 21.02.2012 read with **Notification No.** 18 dated **01.08.2016** (i) Export through **all EDI ports;** (ii) Export is also allowed through non-EDI Land Custom Stations (LCS) on Indo-

			Bangladesh and Indo-Nepal border subject to registration of quantity with DGFT. Such export has to be register with Regional Office of DGFT at Patna and Kolkata; (ii) **Grain length** should be more than **6.61 mm** and **length to breadth ratio (l/b)** should **not be less than 3.5;** **(i)** Export of Basmati rice shall not be permitted on the basis of Document against Acceptance unless such export is covered either by bank guarantee or ECGC guarantee w.e.f. 01.10.2016; and (ii) There are **certain pre-shipment condition for export to EU and Russian Federation** and specification for gunny bag. Details may be seen in DGFT Notification No. 18 dated 01.08.2016
9.	spices		

Gujarat State Fertilizers & Chemicals Limited (GSFC)

GSFC was incorporated in 1962 and its plants went into production of fertilizers in 1967. It was the first industrial complex in the country set up in joint sector. **M/s GSFC is not a State Govt. PSU. It's only promoted by the Govt. of Gujarat. 38% stake in the company are held by GSIL, an investment arm of the Governemnt of Gujarat.**

As per the telephonic confirmation from the Deptt. of Fertilisers, M/s GSFC is registered under NBS (Nutrient Based Subsidy Scheme) with the DoF and takes subsidy for the products which is now intended to be exported (Ammonium Sulphate, Ammonium Phosphate Sulphate, DAP, NPK). Therefore, as per the DOF, they would require NOC from the DOF before export of the items.